MOTION RE. WHITE PAPER ON PUNJAB AGITATION—Contd. ..

MR. DEPUTY CHAIRMAN: Now farther discussion on the Motion regarding White Paper on Punjab. One thing I will like to say. All had agreed thtat today we would dispense . with lunch and conclude the debate, >ay, by 2 o'clock and the Home Minister may be called upon to reply at *bout 1.30, shall we say?

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): Between 1.15 and 1.30.

ftjR. DEPUTY CHAIRMAN: AU iight between 1.15 and 1.30. So I will request the hon. Member to be very brief and to take, say, ten minuses each and not more than that. Shri Pawan Kumar Bansal. Not here. Shri H. S. Hanspal.

थी हरवेन्द्र सिंह हिंसपाल (पंजाब) : उपसभापति महोदय, ब्हाइट पेपर के डिस्क-सन के दौरान कल बहुत कुछ इसके बारे में स्ता गया । H FO कत्तमा चाहंगा that it is a very useful, important and complete document.

यहां कल यह कहा गया, आडवानी जी ने खास तीर से कहा कि इस डाक्मेंट में बहुत कमियां हैं। मैं सिर्फ इतनी बात कहंगा कि यह ब्हाइट पेपर 170 पेजेज का डाक्मेंट है, जिसके साथ कुछ फोटोग्राक्स भी है।

ग्रगर इस डाक् मेंट की 1700 पेज का भी कर दिया जाता तब भी उसमें करियां बताई जातीं। इसलिये जैसा बाल प्रधान मंत्री जी ने भी कहा, फैक्टस इसमें मेंशन किये गये हैं। जहां तक मैंने इसमें देखा, बहुत ही युजफुल ग्रीर कंसी-यिडेटेड मेंटर इसमें अबेलेबल है। नये भैक्टम यह रिवील बरता है। 9 सीकेंट नीटिंग्स हुई जिनका इसमें उल्लेख है। इसके अलावा मेरी जानकारी के अनुमार और मीटिंग हुई चाहे वह आफिस्पियंत मीटिंग नहीं थीं जिलका इसमें

जिक नहीं किया गया या किया जरू सकता है। ग्रगर यह कहा जाये कि सैंकड़ों की तादाद में मीटिंग हुई, मुझे भी कई मीटिगों में बैठने का मौका मिला, लेकिन उनकी प्राब्लग यह है कि वक्त किसी एक बात पर स्थिर नहीं रह पाते > इसलिये वह मीटिंग बार-बार होने कै बावजूद भी फैल हो गयी। मैं ब्ह्राइट पेपर में से ही एक चीज कोट करत# हं। इसमें लिखा है:---

"The Akali Dal leadership allow, ed the initiative and control owr* the agitation to pass out of their hands.'

में इस बात से पूरी तरह से सहस्ता नहीं हं कि अकाली दल ने अलाऊ कियक तो लीडरिशप उनके हाय से चली जाती । शायद इसका मतलब यह है कि मीडरेट के हाथ से निकलकर एक्सर्टी मिसटस के हाथ में चली गयी। मैं ऐसा मानता हं कि उन्होंने अलाऊ नहीं किया, बल्कि एक्स्ट्रीमिस्ट्स ने उनके 🕻 हायाँ से छीन ली, जिसना नतीजा यह हुस्क कि ये सब बातें हुई । व्हाइट पेपर-के पेज 2 के ऊपर लिखा हथा है:--

"The tactics employed by the secessionist and terrorist groups were systematic campaign to create hit terness and hatred between sikhs and Hindus;... use of terrorism against specific targets in the Polic and the administration of Punjab prepraration of 'hit lists' of thnn who disagreed and organising therii murdei^. ...All th|s they did fe lodging themselves within the hn^ precincts of the Golden Temple ant other Gurdwara.s throughout Puri iab. ...

सबके अनकार्चनेट बात यह हुई नि ऐजिटेशन को ऐक्सटीमिस्टम ने अपने हाथ में ले लिया।

अब मैं सिख धर्म ने बारे में भोड़ी. सी वर्चा जरूर करना चाहंगा। ग्रहरिया:-

मन्दिर, मसजिद, गिरजाघर, गे सब धर्म र्यान हैं। इसका मृतलब यह है कि इन जगहों में जाकर धार्मिक कार्यवाहियां, धरम-करम का नियम हो। लेकिन • जैसा मैंने ग्रभी पड़ा, यह हिट लिल्ट ंगोल्डन टैंग्युल में बनी । तो मुझे "यह कहने में ग्रव हिचकिचाहट नहीं कि ंबहां धर्म के अलावा कोई चीज चलती थी ग्रीर दूसरी चीज थी सियासत, राजनीति या पोलिटिक्स, कह लीजए । सिख धर्म में राजनीति के लिए कोई मनसत्ता नहीं है कि काई राजनीतिक नेता नहीं वन सकता, लेकिन इस बात का ख्याल गुरुनानक देव के समय से आज तक रखा गया है कि सियासत धर्म के ऊपर हावी न हो। धर्म ऊपर रहे, सियासत नीचे रहे। लेकिन जब-जब भी इस किस्म के इन्सी-**डे**न्ट्स हुए हैं, शो सियासत ऊपर ग्रा गई या धर्म नीचे चला गया या यो कह लीजिए कि गुरुहारे में से धर्म को निकाल कर बाहर फेंक दिया धर्म कर्म की कोई बात वहां नहीं होता। गोल्डन टेम्पल को मैं खासतीर से कोट कर सकता हूं कि वहां पर कोई भी श्रादमी जो एस० जी० पी० सी० के तहत महरेदार खड़ा रहता था, ग्रभी भी खड़ा . रहता है, वैपन्स तो दूर की बात है, नांब से दूर-दूर से दर्शन के लिये जो लोग ब्राते थे, अगर उनके हाथ में लाठो भी होती थी, डंडा भी होता था तो वह ंबाहर रखवा लिया जाता था। ग्रब वहां , क्या पोजिशन है इस डिटेल में मैं नहीं जाना चाहता। ग्राप सब भली प्रकार इस बात को जानते हैं। लेकिन जैसा मैं कह रहा था कि वहां धर्म को बाहर निकाल दिया और दुसरो चोजें वहां प्रमुख हो गई इसका नतीजा जो हुआ वह हम आज ज्यात रहे हैं। सिख धर्म में होली ग्रंथ

जिसको गुरुवानी भी कहते हैं, गुरु ग्रंथ साहब भी कहते हैं, कोई भी गुरुनानक नाम लेवा इस संसार में इस ववत है, चाहे यह हिन्दू हो, चाहे सिख हो या किसी। और प्रमृतिदी पाही, वह गुरुवानक की **अपना गुरु मानता है और गुरु**नानक के आगे जीज नवादा है, वह उस दोलो ग्रंथ को सब[्]ते सर्वोच्च मान⊲ा है, उसके आगे अपना सिर नवाता है। उसमें िखी हुई हर बात को वह मानता है। अब हबा क्या कि उपने लिखा हम्रा है कि बोलिये सच धर्म, झूठ न बोलिये। यह गुरुवानी है कि सच बोलना धर्म है, झुठ न बोला जाए। लेकिन जब सियासत ऊपर ब्राजाता है तो फिल्क्या होता है वह हम सब जानते हैं। तियासत भ हमें झ्ठ और सब का ध्यान रखने की १६२त नहीं होतो । फिर इः। में जिखा है: ''कबीर सबते हम ब्रेहन तज भलो सब कोये। सच बोले हम सब कोई।" वया हम सियासत में ऐसा हो कहते हैं। बया यह क्रोपोजिशन वाले हमारे ऊपर इस किस्म को बातें नहीं करते ? इसके उलट क्या हमारी तरफ से नहीं कहा जाता ? में इससे ग्रपने ग्रापको ग्रलग नही करता। लेकिन यह धर्म को बातों नहीं हैं। यह मो लिखा है ''मंदा किसे न क्राखिये।'' मंझी साहब एक जगह है-विद-इन द गोल्डन टेम्पल, कम्पलेक्स को बात नहीं है। गोल्डन टेम्पल के अंदर पालिटिक्स को बातें होता थो। बहुत, लम्बी-चोड़ी बातें होती थी।

SHRI DARBARA SINGH (Punjab): It is outside the Parikarma. It is not a part of the Golden Temple.

श्री हरवेन्द्र सिंह हंसपाल : जो काम्पलेक स है वह तो म्युनिसिपेलिटो की रोड है। मेरा कहने का मतलब यह है कि मंझो साहब से रोज बिला नागा बगैर किसी स्कायट के इस किस्म की बातें होती थीं, सारी पालिटिक्स की बातें वहां होती थीं। यहां पबित्रहा भंग करने की बात तो बहुत दूर की हैं। हर किस्त को बातों, हिट लिस्ट की बात बहां पर होती थी। मेरा कहने का मजनब यह हैं कि पिख धर्म में जब छोटी-छोटी इस किस्म को कमियां आई उसका हम को न्कसान हपा। ब्राज सबसे थड़ा न्वतान यह है, जी सिखा पंत्राब में है उनका तो न्करान है हो लेकिन जो पंजाब से बाहर रहते हैं उनको भी शक को निगाह से देखा जाता हैं। मझे पुरानी बात याद ग्रा रही है। ग्रंग्रेजी राज की बात याद ग्रा रही है। ग्रन्दर मीटिंग हो रही थी जिसमें 60-70 लोग मीटिंग में हिस्सा ले रहे थे। उनको यह मालम हथा कि अगर हम बाहर नहीं गये तो उस अवत अंग्रेजी राज के लोग और उनकी पुलिस अंदर का जायेगी और हम को पकड़ कर ले जायेगी। उन लोगों ने वहां से बाहर निकल कर अपने आपको पेश कर दिया। उन्होंने कहा मैं हाजिर हं, ग्रापको ग्रंदर जाने की जरूरत नहीं है। जब कि आज की हालत बिल्क्ल उलटो हैं। उल्टा किस तुग्ह से हुआ कि इन लोगों को उन्होंने बार-बार कहा कि बाव लोग बाउर हा जाइयं लेकिन वह बाहर नहीं आए। बाद में उनको यह एक्शन लेना पड़ा। इसके अनावा लोडर-जिप की कमो प्रकालियों में खासतीर से रही। सबसे अनफार्चनेट बात यह है कि इसमें बदनामी सिखों की होती है। यह कहा जाता है और इस बात को बार-बार कहा जाता है कि हमारे साथ बात नहीं की गई या हमारी बात नहीं मानी गई। लीडरशिप वहां पर इस किस्म की थी, अगर यह कह दिया जाये कि तीन ही आदमी इस किस्म के थे जो ग्रापस में फीसला करने ये तो यह गलत नहीं होगा। ग्रगर ये लोग सही रास्ते पर चलते तो आराज जो वहां पर हालत हुई है वह हान्तत न होती । ये तीन थे--संत लोंगोवाल, तोहडा साहब ग्रीर भिन्डगंवाला। ये लोग

आपस में सहा फीसला भरते ता यह हाहत नहीं होतं। एक चीत्र यहां पर वार-बार कोट की जाती हैं, गरु गोबिन्द विह जो की बात कहा जाता है-

> चंकार अज हना होलते दर गुजशत हमन ग्रस्त बरदन य शमशोर दस्त ।।

सरदार स्वर्ण सिंह जो ने भी इन चोत्र की यहां पर कोट किया था। जफरनामा गर गोधिनद सिंह जी ने ग्रीरंगजेब को लिखा था। उसमें उन्होंने कहा था ि जंसमों की हद हो गई है, इसलिए अब तलवार उठानी पड़ेगी। जुरुमों की अगर हद हो जाये तो तलवार उठाने में कोई हर्ज नहीं है। आज इतमें गुरु गोबिन्द सिंह कौन है, मैं नहीं जानता, लेकिन इतना कहना चाहता हं कि हम लोग तो उनके, गरु गोबिन्द सिंह जो के पैरों जैस भी नहीं हैं। अगर लोडरशिय एक ब्रादमी के हाथ में होती तो ऐसी हालत पैदा नही होती जो ग्राज हमारे सामने है। ग्राम कोई फैमला संत लोंगोजाल करते हैं तो उसकी भिन्डरांदाले नहीं मानते थे। जैसा पहले कोट किया गया है-

They had to decide certain things while guns were at their back.

एसी हानत में शिव धर्म की बदनामी होती है, सिखों को बदनामी होती है। इस सब की जिम्मेवारी सिखी के लोडर-शिप पर ग्राती है। एक बात इस बारे में कहना चाहुंगा। गुरु नानक जी ने गुरुवाणी में और गुरु गोबिन्द सिंह जो ने भी सिखों को यह हिदायत दी है कि सारा का सारा जगत, सारे इंसान सब एक ही खदा के बन्दे हैं --

[श्री हरवेन्द्र सिंह हंसपाल] अब्बल भ्रत्ना नूर उपाया कुदरत के सब

एक नुर ते सब जग उपजया कीन भने की मन्दे।

दशम ग्रन्थ में गुरु गोविन्द सिंह जी ने कहा है कि चाहे कोई सूफी हो, चाहें कोई इसाम हो, कोई हिन्दू हो, कोई तुर्क हो, ये सब एक ही इंसान हैं।

> कोऊ भइयो मुन्डीया सयासी कोऊ जोगो भइस्रो.

> कोऊ बह्मचारी कोई जतीस्रन मानवो । हिन्दू तूरक कोऊ राफजी इसाम साफी, मानस की जात सबै एके पहचानको ।

अपन्त में एक बात कहकर मैं श्रपनी बात खत्म करता हूं। श्राज सबसे ज्यादा जरूरत इस बात की हैं कि जैसा पी० एम० ने श्रपने रेडियों भाषण के लास्ट में कहा कि श्राज बूट्टस को हील करने की जरूरत है। मैं उनको कोट करता हूँ —

"Let us join together to heal the wounds. The best memorial to those who have lost their lives is to restore normalcy and harmony in the Punjab which they loved and served. To all sections of Punjabies I appeal don't shed blood, shed hatred"

ग्राज सबसे बड़ी जिम्मेदारी सिखों पर ग्राती है। गुरुवाणी में कहा गया है कि एक पिता एकस के हम बारिक। हमारा एक पिता है और हम सब उनके बच्चे हैं। चाहे कोई हिन्दू हो, चाहे मुसलमान चाहे ईसाई हो, चाहे पारसी हो, सब एक हो पिता की संतान हैं। ग्राज सबसे ज्यादा जरूरत इस बाते की है कि जो गलती हो चुकी है उसको न दोहराया जासे और जल्दी से जस्दी बुन्डरी को हील होकर सब भाईचारे से रह सके, इसके लिए कोशिश की जासे। घन्सवाद। SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Mr. Deputy Chairman, Sir, let me at the outset express my utter disappointment at the trend of discussion in this House since yesterday. None of us, either the Government or the Akalis or the rest of the Opposition, has come out with any honour or with any flying colours in this sordid drama. Every one of us has proved unequal to the task and

as an Indian and as a nationalist, I feel ashamed and I hang my head in shame at what hasi happened in Punjab recently, particularly in June. There is no point in the Opposition showing any glee at the discomfiture of the Government or in the Government claiming any credit for the wonderful success of the Blue Star operation because I must say that in praising the operations or in claiming credit for the success, all of us, whether it is the Government or it is the rest of us are admitting the failure of the political leadership to solve a political problem which has been turned into a law and order problem. And ultimately, for the first time in India's history, the army had to be sent to a religious institution. Whatever may be the reasons to the justification for the same, it is a shameful thing and none of us should be happy over such a development. I, therefore, expected the Government to be more factual, to be more comprehensive in presenting this White Paper. But, unfortunately, the Government has tried to justify its action, to throw the blame on the Akali Dal squarely and to escape responsibility for its actions and inaction during the last* "two or three years. This White Paper is an attempt to cover up the Government's failure in many respects. It is an incomplete document as we have been repeatedly saying. It ig only a narration of events but it conceals many points. It leaves many questions unanswered. I would like to point out a few things that the White Paper has failed to explain. One is about the Gurmat training camps for terrorists which the Government and other

leaders have been talking about very frequently. And they have accused the previous Government of Dr. Faroog Abdullah of encouraging these camps in Jammu and Kashmir Similarly there were accusations that similar camps were held in Himachal Pradesh and Uttar Pradesh also I do not know why the Government could not controy these camps or stop these activities when they had advance information about these camps.

Similarly, on pages 2, 3 and 57 of the White Paper, the Government has repeatedly referred to the involvement of some foreign powers and to covert and overt support from external sources. And the Prime Minister also mentioned vesterday in her speech that some foreign powers are involved in this. I do not know why the Government was reticent in men<tioning these foreign powers which are behind thege activities. Similarly, there was no explanation as to why the talks suddenly broke down between the Akali Dal and the Government on November 17, 1982 when both sides had come to a settlement and a draft agreement had almost been reached. In fact, there is a feeling in some quarters that the Government had gone back on thi* agreement because they did not want to give credit to the Akali Dal for the settlement. That point also remains unanswered.

Similarly, there i_s no explanation for the sudden resignation of the previous Governor, Mr. Pande and the Director-General of Police, Mr. Blunder In fact, it shows the admission on the part of the Government that these two functionaries had failed in their duty in controlling the situation. That should have been mentioned expressly.

Similarly there is only a casual mention of the failure of intelligence at the ground level on pages 56 and 57 It is not a small omission or a small failure on the part of the intelligence network because they themselves admit" that the "Kar Seva" trucks were not checked before. Who prevented

them from checking them, because the SGPC did not come into the picture at that time? When these trucks came from outside, the police should have checked these trucks. In fact, the Government has admitted in the White Paper that a complete factory was operating in the Golden Temple complex for the manufacture of handgrenades

And if such a thing was operating ia the Golden Temple Complex why the police could not prevent its establishment or its operation_ we do not know. Similarly, there is no explc nation, a3 our friends pointed out yesterday, why Sant Bhindranwale was let off after his arrest on September 20, 1981 when he was arrested in connection with the murder of Lala Jagat Narain. Similarly, then is no mention of the origin of the India-made weapons to the Temple, because it is stated that self-loading rifles of 7.62 mm calibre and 41 light machine guns and semi-medium machine guns were also found. Alt of them are used by the Indian Army in its Infantry Division. How they found their way into the Golden Temple, the Government has failed to explain in the White Paper. These are some of the prominent omission. in the White Paper. It shows that the Government has tried to escape responsibility for its inaction' and inefficiency and it has tried to throw the full responsibility on the Akali Dal and other extremists tor th cholocaust which happened in Purjab.

All said and done, June 5 will certainly remain a sad day in our history, as I pointed out, whatever may he the justification. To quell 12000 or so extremists, if 70,000-slrong army had to be sent to Punjab 01 into the Golden Temple, it does not show the maturity of our political Icadei-sh p or the statesman, hip which we displayed earlier. Today we find the absence of a leader like Sardar Patel who solved the States' problem in such a peaceful manner. We today find the absence of Jawaharlal Nehrit who prevented a holocaust in severs! parts of the country and the world

[Shri Parvathaneni Upendra] through his statesmanship and leadership. tSueh a leadership is lacking today. The Government has admitted by sending the army into Punjab that it lacks political leadership and statesmanship. Some of the friends have pointed out that it was unavoidable. I do not know whether it was unavoidable or avoidable. One thing we find is that the Government had not given advance notice of its severe action either to the extremists or to any of the Sikh leaders. I feel that had the Government taken some of the independent Sikh leaders into confidence and told them that this was the decision we have taken and the Government was going to take this action, and if they had intervened and made at least a last minute effort with the extremists, probably— I do no know— some results could have come and extremists could have been persuaded to come out of the Golden Temple. But that' effort also was not made.

And I find that the Prime Minister herself admitted yesterday that it was a very painful decision. I do not mince words in saying that it does not require the calibre of or leaders-Mrs. Indira Gandhi, like noted throughout the world as a statesman, to send the army. Anyone of us ctjuld have done that, given the authority. Biit that does not give us any scope to take credit for such action. Similarly, I also feel that the Akali Dal is equally, if not more, responsible for this development in Punjab because they changed their stand very often. They prevented the agreement being signed at the last minute and they allowed misuse of the Golden Temple and the gurdwaras for accumulation of arms. They sheltered murderers and criminals and allowed them to make detailed preparation for subversion and insurgency. Bhindranwale was allowed to shift his headquarters from Chowk Mehta to Guru Nanak Niwas and then to Akal Takht itself. Akali Dal did not condemn the murders and violence perpetrated by the ex-

tremists and it appears that Akali Dal had lost control of the situation and surrendered to the extremists. Therefore, I feel that the Punjab crisis shows in unmistakable terms the failure of all of us, on both sides of the House, and it is unfortunate that an entire community has been alienated in the process. Nearly 15 million people today feel aggrieved, over the action taken. They admitsome of them may not be talking openly but wherever we spoke to any Sikh-we. found that fire is burning in his heart and he is very much aggrieved over-1 the Government's action and this feling of the Sikhs is aggravated more by this Kar Seva which has been forced in the Golden Temple.

I do not think that the Government should have rushed there. It could have waited for a few days more because this is now being treated as an attempt to drive a wedge betwen the Sikhs themselves. I do not' know if they will destroy whatever is being built today. Then that will be another unfortunate development. I also feel that the Army should be withdrawn from the Golden Temple complex and the temple should be handed over to the S€-PC with some conditions that they should not allow any such activities in future. The Akali leaders should be released forthwith and negotiations should be resumed.

Sir, it is a very serious matter. I, therefore, plead that the Government should not stand on false prestige. They should call the Akali leaders and also some independent Sikh leaders for fresh negotiations and a settlement should be arrived at as quickly as possible.

SHRI KHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, I speak with my eye on the clock and will be grateful if you keep your hand off the bell. I promise that I will not take more time scheduled for my party.

We have had six hours of debate during which we heard lerned discourses on Punjab politics and Akali

factionalism and there has also been recrimination between parties, much each trying to blame the other. I think most people will agree that in the entire debate there has been total lack of a sense of gravity of the situation which is facing our country today. We are virtually on the brink of an abyss. There has been total absence of any realisation that the country is practically breaking up. And there has been total absence of any viable suggestion on what we ar6 to do in this situation.

I hope the Members will bear with me when I speak because I may have some very unpalatable truths to tell. I am aware of the fact that I am a nominated Member who, as things go in this House, is the lowest of the lower caste. But since I relinquished my Padam Bhushan in a state of emotion-I admit it because I felt deeply hurt-I was suddenly pichforked into the eye of the storm and whether I liked it or not, without my seeking or relishing it, I found myself made into a kind of spokesman for the Sikhs. It- is very ironical that I, ithoigh an agnostic, should have been suddenly become relevant to the Sikh community and my three Sikh colleagues on the other side who claim themselves to be pucca Sikhs should have become totally 'irrelevant when it comes to Sikh public opinion. Whether you like it or not, I now echo the sentiments of fourteen million people. So, take note of what I have to say.

> My heart is very full. I shall try to be as unemotional as I can. I will say very little about the action that the Army has taken except that I maintain this was a tragic error of judgement, a grievous mistake and a gross miscalculation which will cover many black pages in the history of India, the history of Punjab and the history of the Sikhs. I will say more on what not to do to retrieve the situation. I think the best way of seeing this problem is to see back-

wards, to see what the situaion is today and take it back to the army action and decide whether the action that the Government took was justified or not.

The situation today is this that the religious susceptibility of every single Sikh has been deeply wounded. Ninety-nine per cent of thes? Sikhs had nothing whatsoever to do either with Bhindranwale or with Akalis, or with the Government or with politics of an_v kind. That should be borne in mind. What this action has done is to humiliate the pride of a very proud people and you know that a proud people do not forget, nor forget very easily. It is a wounded community in a vengeful mood. We have to do something to prevent it from exploding. What is more, it has widended gulf between the Hindus and the Sikhs. The wedge was undoubtedly driven in by the Akalis, it was widened by this evil man, Bhindranwale. This army action has made it so wide as to make it appear to be unbridgeable It is unfortunate that the Sikhs who prided themselves as the class citizens of this country are now regarded as something worse than third class citizens. As my friend, Shri Mohunta, pointed out the other the discrimination has not stopday, ped. You have to go to any airport or travel by road or rail in Northern India to see how a Sikh is treated. You will know what the discrimination is. You are constantly questioned. Even at the Srinagar airport this morning only the Sikh passengers were photogranhed when they were Search is carried out coming. and their cars are checked at the entry This discrimination pn'rits doubtedly restricted to the bearded Sikh. Ts it r^Hv not wrong of them now to ask. "do Indians still regarded us as fellow Indians?" In this situation, I have only two questions ask:

Could any action that alienated 14 million citizens of this country, who (Shri Khushwant Singhpara the backbone of its defence services, who provide more than half of the food for this country and who live on the most sensitive borders that divide us from Pakistan be justify it?

Is it really true, as the White Paper maintains, that there was no other alternative? And as the Government and some Members of the Opposition have also said ad nauseam that there was no other way? My answer to both these questions, is an absoiute "No". I will try to spell out my views with reference to what the White Paper says. It says that two vears of negotiations with the Akalis were negated by their intransigence. They kept on shifting their stand, they kept on adding to their demands and they kept on resiling from their demands under pressure of extremists. The accusation was repeated yesterday by the Prime Minister herself. Is it true that the Government did not shift from its stand, did not changte its stance did net resile from its stand? If you want any evidence of it, read the record of my former colleague, Shri Harkishan Singh Surjeet's speeches here in the discussions. He mentioned many instances when a settlement had almost been arrived at and it was the Government that changed its mind. Everytime the talks broke down, the one statement that the Prime Minister made in reply to that was that some demands of the Akalis had been granted, and with regard to those that affected the neighbouring States, the neighbouring States had to be consulted. For two years we have been told that the neighbouring States have to be consulted. What happened in those consultations? Does it take that long to contact them in Chandigarh or Simla to And out what their reactions were? The White Paper also maintains that, it was thf Akali agitation which led to terrorism in the country. Thf Prime Minister herself repeated, "I know from experience that these civil disobedience movements often

degenerate into some kind of a violence." It so happens that this is chronologically Terrorism inaccurate. preceded the Akali morcha. You may recall that first violence took place between Bhindranwale and the Nirankaris as early as April 1978. Thereafter, there were fake encounters between the police under Sardar Darbara Singh who was the Chief Minister of Punjab and so called extremists which gave further* fillip terrorist activities. those murders of the Nirankari Baba and Lala Jagat Narain took place before the morcha was launched. So, this inference that the pacifist movement led to terrorism is historically chronologically inaccurate. It been repeated from both sides of the House that the Government had no choice but to move the army into the Golden Temple. I had sought assurances and been given the assurance— I from here and the then Home Minister from there-that the army would not be moved in because the results could be horrendjous. Did the Government ever consider two alternative possibilities? No. 1, a commando action by people in plain clothes who would have gone and tried to overpower Bhindranwale and his men? There would have been a certain amount of loss of life; I have no doubt. But hundreds of innocent lives, including those of women and children, would have been soared. Did you ever consider the possibility of putting a cordon round the Golden Temple and the city of Amritsar, occupying thf? Guru ka Langar. cutting off food and rations an' starving those peoole to come out' The results would have beem quite different. No. The White Par»er does not mention these alternatives. All we know is that to face about 300 to 500 armed desperados____ and no more—vou sent in six divisions led by three full earners, Generals. tanks. armed mountain guns and < \V, the weanons at your rommanH to Mast these neonle out. and instead of taking two hours that vou antioinatod it took you more

ihan two days to do it.

Mr. Home Minister—new Home Minister—and Mr. Deputy Chairman, I visited Amritsar a month after the action took place. I interviewed many people who were there, who were eye witnesses to the sad episode. Let me tell you that the figure of the death toll is considerably higher than what the White Paper mentions I know the Akalis are producing their own White Paper. Perhaps it will be vastly exaggerated. But it is quite evident that the death toll'was considerably higher than what you are admitting. And women and children and innocent pilgrims were also there. Even more, the damage to property is also extensive. However much you try to patch up it will not be patched up. The Akal Takht is in total shambles, including all the relics, that were inside. You have maintained that no damage was done to Harmandar. But 1 have seen it with my own eyes. There are over 200 fresh bullet marks in Harmandar.. .. (Interruptions) You can still see this if you go there. (Interruptions) Please bear with me. You can contradict me (Interruptions!) One Amrik Singh was inside.... (Interruptions).

SHRi P. N SUKUL (Uttar Pradesh): What'd $_0$ you mean by fresh bullet markr? Did you see?

SHRI KHUSHWANT SINGH: Yes. There have been earlier actions and the bullet marks were seen by those people at that time They are new—through windows, coming from one side, going to the other The archives of the Golden Temple along side the Prakrima, whi~h housed over 1000 hand-written manuscript copies of the Granth, the Hukmnamas (Ordinances) bearing Gurus' signatures, have gone un in flames. And this wan not during the action; it was after the action that this thing took place. (Interruptions).

SHRI VISHVAJIT PRITHVIJIT SINGH (Maharashtra): The archives were used as a place of defence by the extermists. They had put in gun

positions. They were using all the weapons. As a result, it was destroyed. (Interruptions)

SHRI KHUSHWANT SINGH: He has a great advantage. He has not been there. He ig only using the White Paper

Now, I come t_0 a very tricky thing...(Interruptions).

SHRI LAXMI NARAIN (Delhi): The Rashtrapati also visited the place. He has not seen anything what he is telling now.

SHRI KHUSHWANT SINGH: Mr. Deputy chairman, I wish these Members would hold their patience. I am now treading on a ver_v sensitive ground but I think it should be recorded. And that is the role of the Army. We have treated the , Army as a sacred cow. What has been done in Amritsar should go on record. I first draw your attention to this report in he Times of London dated 14th June based on Associated Press account which mentions that a number of Sikhs who were taken prisoner with their hand, tied behind and shot in the head in cold blood. 1 have not heard a single word of .. (Interruptions) Let the Government con-equally painful things from people living in Amritsar---- (Interruptions).

श्रोमती मोनिका दास (कर्णाटक): पूरा देश जला दिया ग्रापने और ग्रव बात कर रहे हैं.... बिल्कुल जला दिया ग्राप लोगों ने श्रव यह बात कर रहें हैं ... (स्थवधान) .. ग्राप लोग पहले चनिए पार्टी को । देश के लिए कुछ नहीं सोचा ग्रापने ... (स्थवधान) SHRI PARVATHANENI UPEN-DRA: On a point of order...

MR. DEPUTY CHAIRMAN. Please sit down.

SHRI PARVATHANENI UPEN-DRA: I am on a point of orde_r _____(Interruptions)

MR. DEPUTY CHAIRMAN. Let him finish his speech. Please sit down.

SHRI PARVATHANENI UPENDRA: Please hear me. I am on a point $_0$ f order. There i_s a procedural point. Mr. Khushwant Singh Is speaking as an honourable Member of this House. The Member there cannot

eay हिम नौकरी विया है

Simply because he i_s a nominated Member, it does not mean that he is sold out. It is derogatory to the prestige of the House and the honourable Member. You must please expunge it from the record. He cannot cast aspersions on the Member. You have to expunge....

MR. DEPUTY CHAIRMAN; Please sit down.

SHRI PARVATHANENI UPENDRA; But you please expunge it because it is a reflection on the honourable Members of this House. He cannot say that he is sold out... (Interruptions)

MR. DEPUTY CHAIRMAN: How can I hear anything when so many Members speak at a time? (Several interruptions) I re.quest honourable Members to please cooperate with the chair. Please sit down Let him complete hi_s speech.

MR. DEPUTY CHAIRMAN: I am trying to control the House. If all the Member_s stand up and start shouting, how can I hear anything?

SHRI PARVATHANENI UPEN-DRA: You should have objecte^ to that remark. It is an aspersion on the

honourable Member. हम नों रो दिया हैं What does it mean? (Interruptions).

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh); I know; I am responsible fo_r it I maintain it.

SHRI PARVATHANENI UPEN-DRA: You cannot shout him down when he i_s telling the facts. The hon. Minister will reply and not you. (Interruptions).

MR. DEPUTY CHAIRMAN: Please take your seats. (Interruptions). These shoutings do not go on record (Interruptions) Please take your seats. Yes, Mr Khushwant Singh.

SHRI KHUSHWANT SINGH; I have made a reference to the role of the Army. I wou'd also like and make a request to the new Home Minister to look into the charges that are now being levelled by the. SGPC or whatever remains of it and the Akali Dal of the extensive looting that has been done in the neighbourfag places.

Finally, we have been told bow well the Army behaved. But it is with my own eyes on a wall along side the Akal Takht I saw a notice saying, "No smoking, no drinking allowed here." You can came to your own conclusions. These are two heinous offences in any place of worship to the Sikhs Obviously, the trooo $_{\rm s}$ have been doing that there and the notice was not up for them and was not taken off by the time I spotted .it.

Now, I have said enough of the damage done. I think, it ig far more important to +urn to what possible can be the healing touch. We have been told what a healing touch should be ___

कुमारी सरोज खायडें (महाराष्ट्र): मुझे इसके बारे में कुछ कहना है.. (व्यावधान) मुझे कहने से आप रोक नहीं सकते । खुशवन्त सिंह ने जो बात कही है उसी बातू को लेकर मैं कहना चाहती हं। मैं गोल्डेन टेम्पिल गई हं... (व्यवधान) ...

श्री उपसभापति: जब ग्राप बोले तब ग्रपनी बात कहिए। (व्यवधान)

कुभारी सरोज खापडें: अन्दर दर्शन केलिए जो लोग जाते हैं... (व्यवधान) श्रामी के नाम से इस तरह के एली गेशन लगा कर बदनाम करने का कारण क्या है?

श्री उपसभापति: उनका ग्रारोप है. सन लीजिए।

SHRI KHUSHWANT SINGH: Let roe talk now of your concept of the commas—goed to the Government controlled media and the press subservient to the Government. just give you a few instances where tive same person holds the gun in one hand and the microphone in the other-total monopoly of the microphone this is the kind of "news" we can expect. We were told first that no woman had been killed. Then we I were told. 13 women had been killed. Then wo were told that of Bhindranwale's was one yrenades that killed the 13 women. We were told by the press, •'from reliable sources," page 1, column 1, that Bindranwale has been willed by his own colleagues. On the third day it was said, Bhindranwale died in his own hand—on page 5, and finally it was said, no, he died fighting. We had the same kind of story about the discovery of heroin, of loose women-all taken up by this subservient press, and then they suddenly vanished or contradictions were published on page 3, bottom of column 8. This is the result of censorship. And this is not the healing touch.

I give you one instance of a fraud committed on the Sikh people. We are told that Guru bani Kirtan been resumed from the Golden Temple early morning. I am an early riser and switch on mv radio at 4-30 A.M. Mr. Home Minister, take ' it from me. Kirtan is no* from the Golden Temple; they are the taDes from Jullundur station. I may tell you

why. Morning service consists of Asa Di Var, within which Ragis put in Shabads of their choice. These Ragis are clever people. They put in Shabads which have double meaning, talking about the wickedness of itiHers. Obviously they were found unpalatable, because the Sikhs get different message from Asa Di Var. But for the last 4 days, including this morning, Ardas which comes at the end of the service, came in the middle because the poor man handling the tape did not know which comes first and which in the middle. So, we had a very charming situation of the alleged Bani coming from Harmandir Sahib, with Ardas coming in the middle. Please look into it. I will give you the dates also on which it has been going on; it was certainly this (morning as well. Another heating touch

Another example now. We know of the wide scale desertions of Sikh troops at different points. Why did they take place? Because of censorship, the poor fellows did not know what was going on. ff you know the custom of army-some of my retired friends would know-it is that every Sikh soldier is first made to take an oath on thi» Granth about being true to his oath sticking to it and fighting for the honour of his country. Everytime Sikh soldiers go into battle, a Granthi goes with them with Granth Sahib carried on his head. Now, he was told, by gossip or rumour, that one of the Granth Sahib itself has been hit and the Golden Temple enshrining the Granth has been burnt. What are his reactions? It is one of anger, frustration. As a leaderless man, be wa'ks out and says. I am goinw to Golden Temple to defend it myself. Now, we are told by a senior Army officer that the most condign punishment will be meted out to those peoole. It is upto you to give them oondien nunishmetit and see the result of that healing touch.

[Shri Khushwant Singh]

Now, [come to Kar Seva. It is quite obvious, you failed totally to get anyone with any credibility to take on this function and you hit up on this, if I cannot choose any kinder words............. (Interruptions).

MR. DEPUTY CHAIRMAN: It wiH not go on record. You need not name... (*Interruptions*).

SHRI KHUSHWANT SINGH: All right; cancel those words. (Interruptions).

1 P.M.

interruptions).

AN. HON. MEMBER: He has withdrawn the word.

SHRI IKHUSHWANT SINGH: Now. let us forget it. I am concluding, if they allow me to conclude.

SHRI HARVENDRA SINGH HANS-PAL; Sir, I am on a point of order.

SHRI KHUSHWANT SINGH: I have not finished. If they keep on interrupting... (Interruptions)

This will not go on

श्री हरवेज सिंह हंसपाल : मेरा प्वाइंट आफ आर्डर है। इन्होंने शुरू में यह कहा, सरदार खुशवंत सिंह जी ने, कि मैं सिखों के नुभाइंदे की शक्ल में यहां बोल रहा हूं। पहले तो यह है कि

श्रीः उपसमापति : यह बात छोड़िये।

सिखों का नुमाइंदा बनाया ?

श्री हरवेन्द्र सिंह हंस्पाल : लाखों लोग इस किस्म के हैं। ये सिख नुमाइंदे हो सकते हैं ब्रकाली दल के। एक सन्त के लिए जो इन्होंने बात कह दी ... श्री उपसभापति : यह प्वाइट ब्राफ

धाइंट नहीं है I recora. wir. Khushwant Singh, please conclude.

SHRI KHUSHWANT SINGH: think, it is quite evident to everybody in this country that whatever gentleman, let me call him this gentleman, Baba Santa Singh, is doing, is against the wishes of the community. The community is not going to honour what he is doing. It will further exacerbate the feelings of the community. It is also evident now that despite what has happened, despite what you have done, you have not broken the back of terrorism. Terrorism continues. There is hijacking, breaching of canal banks, looting of banks and so on. It is evident from the fact of the enormous security precautions taken in this free country for our President and the Prime Minister. Despite these draconian measures to put down violence in the midst of fear. You also know that you cannot keep tho Army in Punjab for ever. There is a limit to it. You cannot keep a people down with bayonets for two long. You should realise what the consequence will be, in regard to these people, inflamed as they are, if suddenly, this power, this control is taken away from them. I would like to place curtain positive suggestions. I am a man who proposes grand gestures. I proposed at one tune that the Prime Minister should go to the Golden Temple as a pilgrim. It was not taken seriously. I proofed later that the President should go to the Golden Temple. No notice was taken of either of my requests. They visited the Golden Temple after the damage has been done. (Interruptions) May I suggest now a grander gesture? Now, Sir, I would suggest that the leaders, of this country. Jagatgurus, Shankaraeharyas and others, leaders of the Hi-idu parties like Advaniji. Vajpaand others... (Interrupt*yiis\ veeii should join us in this Kar Seva. This is one of the ways in which we can heel the wounds. Lastly, we have a great day coming, the 12th of August. Raksha Bandhan. Let every Hindu tie a rakhi on the hands of a Sikh, which we shall reciprocate. These are the only ways in which you can

^{*}Not recorded.

repair the damage which you have done.

Thank you, Sir.

PRITHVIJIT SHRI VISHVAJIT SINGH: Mr. Deputy Chairman, Sir, before I begin my observations, I would like to reply to a few of the things that Mr. Khushwant Singh has said He mentioned about the searches' and photographs taken of the Sikh passengers at Srinagar airport. I would like to ask him; after the recent hijacking of an Indian Airlines aircraft by the so-called Sikh passengers, what other security precautions do you expect the Government to take? Do you not expect the Government to take reasonable precautions? Earlier the kirpans were banned from the flights because kirpans were used for the hijacking of a plane. That is why, kirpans were banned from the flights.

Similarly, Sardar (Khushwant Singh has mentioned various rumours, which he heard in Amritsar, of women and children being killed. He has quoted various people whom he met. But he has not mentioned their names. I would like to mention that I have heard even worse rumour, than this. If you want me to name, t can name hundreds of things. But when we come to the basics of these .things, if you ask who were the persons- allied, where did they come from, no facts are forthcoming. Sardar Khushwant Singh has mentioned that the killings were far higher than mentioned in the White Paper. I would like to know the names, I would like to know the addresses and I would like to know the- parentages of these people. I am sure there is na such thing forthcoming. (Interruptions)

Sardar Khushwant Singh mentioned about the destruction of archives. I would like to quote from the White Paper, page 48, paragraph 23:

"Troopa effected entry into the area around the Sarovar through, the northern deori and the southern library building. In the latter area, the terrorists were firing from a number of machine gun positions in the library building and were hurling country-made grenades, lighting them with match-sticks. A fire was noticed at thig- stage to the" library.

Troop fire-fighting parties were repeatedly rushed to put out Hie fire, but these attempts were folied by the heavy machine-gun fire from the terrorists. By the time the terrorist positions could be overcome, the library had been gutted."

Sardar Khushwant Singh also quoted the Times of London as an authoritative source and said that the Times of London had said that people were killed by the troops in Amritsar. I would like to refer Sardar Khushwant Singh to a book written by an editor of the *Times* than Harold Evans, "Good Times, Bad Times". This entire book is an indictment of the way the Times newspaper is run. He mentions how new_s is manipulated, how various editors are sacked, how proprietors want certain news to b^G put in falsely, etc. etc. i would ju&t lika to quote a small portion* from this book He speaks about the owner of the newspaper, Rupert Murdoch. I quote:

"He guaranteed that the editors wouM have control of the political policy of their newspapers; they would have freedom within fixed annual budget; that the editors would not be subject io in-'-tructions from either the proprietor or management on the select; or, and bance of new, and ooinion... In my year as editor of the Times. Murdoch broke all these guarantees. He put his point of view v»rv mrit,, t,, the home editor of The Times, Fred Emery, when he summoned him from holiday March to his office shortly before

[Shri Vishvajit Prithvijit Singh] asking for my resignation: 'I give instructions to my editors all round the world, why shouldn't I in London?' He was reminded of the undertakings to the Secretary of State. "They're not worth the paper they're written on,' Murdoch replied.

Furthermore, he mentions the episode of Hitler's diaries also published hy the *Times Group* of newspapers. He says:

"My point is that in no sense does Rupert Murdoch appreciate this. When he was told that the diaries were fake, he reassured the worried editorial men at Times Newspapers who feared for their credibility: 'After all', said Murdoch, 'we are in the entertainment business'."

(Interruptions)

SHRI GULAM RASOOL MATTO (Jammu and Kashmir): Point of order. Is there any collusion between Mr. Khushwant Singh and Mr. Vishvajit Prithvijit Singh? How did he know that Mr. Khushwant Singh would quote from The Times and that is why he brought this book? (Inter-ruptions).

SHRI VISHVAJIT **PRITHVIJIT** SINGH: On the contrary, Sardar Khushwant Singh had showed me the Times newspaper yesterday. That is why I brought this book today I did not ask him for it. He told me himself (Interruptions). It has been alleged by the hon'ble Shri Advani that the White Paper has nothing new to say apart from very few portions. I agree with him that it has nothing new to say. Why has it nothing new to say? Because we live in an oeen society, because have an open government, because we have a free press. Every single portion of the negotiations which took nlace was in public, every time an emissarv went to Amritsar, every time anything was discussed it was evbaustivetv rennrted with the newspapers. As a result of that "fh' Whi'p Paper can only be a compilation of

those things and can only mention a few of the things which were not revealed to the public and were kept secret. That is about all. And that is why those nine secret meetings have been mentioned.

About the talks, various Members have given the impression that the Akalis originally had 45 demands and trying to be reasonable, trying to be accommodating with the Government, they reduced these demands from 45 to 15. This is supposed to have been a very good gesture by the Akalis. I would like to clarify this position and explain that when thr original 45 demands were put in, there were various demands which were completely frivolous, which had no bearing at all upon anything and when these were pointed out to the Akali leaders who themselves not understand and had not understood the gravity of what they were actually discussing, they removed those demands. If you like I can quote from the White Paper, but I do not think I will be given enough time; So I would like to go on to other portions.

As regards Shri Advaniji's that details' of the talks were not given, the Akalis themselves insisted that no recording should be no minutes should be taken. They said that ths talks must be held in an informal atmosphere. This is well known to the Opposition and I do not know why Advaniji has asked Therefore, there are no records, if we turn round today and say that this was what was said or that"was what was said, it can always be a matter of dispute; that is why all this wns not gone into. He also asked why Sardar Swaran Singh. Shri Harkishan Surject and various other people's efforts were not included in this White Paper. I would like to say that their mediatory efforts were not official, wero not on behalf of the Government of India. Only those meetings which were officially sanctioned, which were officially recorded are mentioned. No other meetnigs are mentioned. Various other contacts were made. I contacted various Akali leaders. I know about all the names of the various people were to be included, it woul, j have run into hundreds of pages, thousands of pages, with all sorts of things coming in, like 'wi'l you come to Delhi? Will you do this? How will you come? Will you come by train or do I send a car to fetch you?" You want all these details in the White Paper?

In my opinion the White Paper Ls most important in its one major aspect-It puts across the area of difference between the stand of the Government and the stand of the Akalis very clearly on each and every issue. It enunciates each issue in detail, goes into its ramifications and imalfies dear that the Government had taken particular view point and the Akalis had taken a particular viewpoint and where were the points of divergence and what were the points of convergence. The genesis of the Akali agitation—I am not talking about the terrorist activities.'; I am talking about Akali agitation because it had a bearing on the terrorist activities at a later stage — was the split within their own party, the split between the +Talwandi group an<! the Badal-Longowal-Tohra group

which later had its own differences within its own factions. The SGPC was used to further this faction fight. The SGPC, because it was controlled by the Akali Dal, was eventually used as a forum in trying to prove their strength. All this went against tlie Rehat Maryada which is the cede of conduct far all Sikhs as Sardar Khushwant Singh is very well aware. It lays down what can and cannot done within a Gurudwara. It says, "no book should be given the same reverence as the Acti Granth in Giirdwara"—this is most important; "no secular event should be held there: the Gurudwara may be used for any gathering whose purpose is the encouragement of religion," not polities. This is from the Rekal Maryada

itseli, a_s enunciated by the SGPC. They themselves went against this Rehat Maryada when they allowed hostile forces to enter into the Golden Temple, forces which were totally opposed to all the tenets of Sikhism. As Sardar Khushwant Singh has been very violent in his denunciation of those forces, I need not go into all that. But I am trying to say that this was all done at the behest of the SGPC itself which was at the back Of it. They could have stoped it at any given moment of time. It is provided in the Act, it is provided in the Rahat Maryada. But they did not do it.

There has been one failure by Government. The major failure the Government has been that the Government has not utilise^ the Gurudwara Act properly. It has not implemented it on the basis of accounts. There is a complete chapter in the Act which is devoted to finance. It mentions, from section 106 to section 124 objects on which the funds of Gurudwaras may be spent, the utilisation of surplus income, formation of Gurudwara Boards, Research Fund Religious Fund. Research and Religious Funds to be governed by the funds held in trust by the Boards for specific purpose, General Trust Fund, Board io maintain accounts of Trust Funds, audit of accounts, auditors' report; budget of Board etc. etc It also gives power to the State Government. It says, "The Board maintain regular accounts showing receipts on account of expendtiure out of the General Board Fund and separate imilar accounts for each Fund established under the provisions section 112 and for the General Trust Funds". It later goes on to say "The accounts described in section 114 shall be audited and examined once every year by such auditor as from time to time, b_e appointed by the State Government." This ha_s been the failure of the State Government and tlie only failure of the State Government—that it has not gone into the

[Shri Vishvajit Prithvijit Singh] accounts of the Gurudwaras. This was mainly because the SGPC was considered, through tradition, a semi-autonomous body; nobody interfered in its affairs. That is one of the reasons why all this came to pass. (Time bell rings).

Sir, there are to very important points I would like to make but, if you want, I will skip one and go to the other... (Interruptions)... .Can I complete the whole thing, Sir?... (Interruptions).

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI VISHWAJIT PRITHVIJIT SINGH: I am being brief, but I have certain quotations which I woiild like to give.

The Jathedars were totally immobilised by the terrorists...(Interruptions) Yes, I am a Sikh; I am a practising Singh. You want to ask the question, Matto Saheb? But I am a practising Sikh in my house. I have a Gurudwara, I have the Guru Granth Saheb, I take the "VAAK" every morning, I do all the prayers. I may smoke and I may have my hair cut but I <am a practising Sikh for all practical purposes. I am a Patit Sikh as they say in the Rahat Maryada, but I am a Sikh all right. (Interruptions). He is an agnostic but, I thi^k, between Us we both are one good Sikhs.

The Jathedars were totally immobilised by the terrorists. I wouM lik*, to quote from the Act-why they were immobilised, what the reason was. why they could not act. In the SGPC Act it is mentioned in section 134: "134. Thg committee may suspend or dismiss any office-holder, provided that it shall not dismiss hereditary office-holder or a minister unless it Aids that such officeholder or minister-

(a) make_s pers'stent defaul in submission of budgets, accounts, reports or returns....."

It gives various reasons on account of whi-h a man can be dimissed. And it says:

"(g) fails persistently to perform his duties in connection with the management or performance of any rituals and ceremonies in accordance with the teachings of Sri Guru Grant Sahib."

So, since the Jathedars were appointed by the SGPC, they were the captives of the SGPC. They could not issue any Hukamnama without their permission. And when they were ordered to issue Hukamnamas, they had to issue those Hukamnamas. In fact, there have been instances even dunriff the Akali regime when they issued Hukamnamas against the *Rahat Maryada*.

There is a small note which I had made a few years ago. I would like to quote from it:

"The position of the Jathedar of the Akal Takht was further undermined when he was asked to issue edicts by the President of the SGPC regarding the internal conflicts within the Dal."

This is when the split took place between Talwandi and Badal.

"---- The Akal Takht appointed a seven member committee to distribute tickets on behalf of the Akali Dal for the 1979 Lok Sabha elections. When both Talwandi and Umranangal defied the dictates of this committee thev were summoned and punished—the only strange thing being that whereas Talwandi was asked to clean utensils Umranangal was only fined.

Umranangal belonged to the Badal group and the Badal group was in control of the SGPC.

"It was obvious that the Badal Group had prevailed upon the Jathedar. A vociferous section of the Sikhs who protested against this charged that a paid employee of the SGPC should not be the Jathedar of the Akal Takht. Even Sardar Kapur Singh, National Professor of Sikhism criticized the SGPC and the Jathedar."

This is from the 'Indian Express' of 13th January, 1980.

Now I would like to point out what a Hukamnama is. A Hukamnama is issued by a Jathedar. What are the various authorities? In Sikhism we have a triangle of authority.

"A triangle of authority was evolved by the Khalsa-the Sarbat Khalsa which elected and appointed the Jathedar who then acted according to the collective will of the Faithful—The Gurmatta. If necessary, a Hukamnama would be issued by the Jathedar to implement the Gurmatta. This assumes great importance because the Jathedar by himself was never competent to issue any Hukamnama without the authority of the Gurmatta, which could only be exercised by complete congregation—the Sarbat Khalsa.

The importance of the Gurmatta cannot be denied by any authority since there is a plethora of historical evidence which shows its supremacy in the Sikh scheme of things. The first Gurmatta was enforced by the Khalsa at Chamkour against the will of the Tenth Guru when he was asked to leave the field of battle and save his life."

This has been quoted by various writers. So I need not go into it.

Now let us come to the various Takhts. We know that the various Takhts have an association with the Gurus. Sri Akal Takht was founded by the Sixth Guru in 1609, ninety year_s. before the Khalsa was formed. Sri Patna Sahib Takht is holy because it was the residence of Guru Tegh Bahadur and the • birth-place of Guru Gobind Singh. Takht of Nander is important because it is the last.

MR.-DEPUTY CHAIRMAN: Leave these tilings. Come 'to the last point.

SHRI J. K. JAIN (Madhya Pradesh): Let him say.

MR. DEPUTY CHAIRMAN: You cannot go into details so much.

VISHVAJIT PRITHVIJIT SINGH: I may tsuk about the Damdama Takht. Damdama Sahib has been projected by the Akalis after 1962 as being a Takht of the Akalis and the Sikhs...of the sikhs. I would like to mention that Damdama Sahib is the place where the Adi Granth compiled under the direction of the $Tenth \quad Guru. \quad It \quad i_s \quad not \quad a \quad Takht \quad of \quad$ the Sikhs. It has been declared so by the Akalis. It has not been ratified. In fact, if you read the S.G.P.C. Act which provides for the Head Priests of the various Gurudwaras to be the members of the Takhts. It says: "the Board shall consist of 132 elected Members. The Head Ministers of the Darbara Sahib, Amritsar and the following four Takhts namely: the Shri Akal Takht Sahib, Amritsar, Takht Kesgarh at Anandpur, Takht Patna Sabhib, Patna, Takht Hazur- sahib, Nanded Hyderabad Dec-can." It doc_s not mention the Damdama Sahib Takht. This is the Act which has been amended upto date. The Act, therefore, says that he Jathedar or the Head Minister of the Takht Damdama Sahib is not even a Member of the S.G.P.C. Let alone anything else. Sir, I will refer to Rehat Maryada (a guide to the Sikh way of life). I am sorry, Sir, I will fake little more time.

MR. DEPUTY CHAIRMAN: There is limited time. Please finish your speech quickly.

SHRI J. K. JAIN: Sir, I would request you to permit the hon Member more time as he is giving us some valuable information on the subject.

SHRI- PARVATHANENI DRA: We will have a separate lecture also.

SHRl J. K. JAIN: Sir, I am very sorry to point out that you have allowed more time to Shri Khushwant

Singh and why not Shri Vishvajit Prithvijit Singh also.

MR. DEPUTY CHAIRMAN: Please come to the last point and conclude.

VISHVAJIT **PRITHVIJIT** SINGH: Sir, I am coming -to the last Sir, various hon. Members of this august House have criticised the commencement of Kar Seva at I would like to tell my Akal Takht. hon. friend Shri Khushwant Singh in this House, I did not object to language at that moment, whereas other hon. Members have objected to his language and therefore, he should not object to my speech. would like just to mention one thing the Nihangs. Nihang means about crocodile. This word "Nihangs" used by the Guru as a symbolic Nihangs activity group. a guerilla occupy a special place in the sikh scheme of things. The Dal Khalsa which was formed by the sikhs and after the death of Guru Sahib split into two sections. I would that like to quote from a book entitled "Sikh Polity" by Dr. Bhagat Singh. He say_s "though the Sikhs had been outlawed by the Punjab Government, they secretly moved about in small groups. In 1734, Kapur Singh divided the disintegrated fabric of these sikhs into two Dais (groups). word "Dal" is a Punja'ji expression meaning a horde and suggests the notion of a group with a definite mission or objective before it. One group was named Budha Dal, the League of the Elders, which comprised men above the age, forty the other was named Taruna Dal. League of the Young, which consisted of the young Sikhs below that age. The Budha Dal was assigned the duty of looking after the Sikh holy daces and the prooagation of The Taruna Dal was Sikh faith. to undertake the more difficult task of the defence of the community.' is that Budha Dal which headed by Baba Santa Singh.

SHRI J. K. JAIN: Mr. Khushwant Singh, it is a befitting reply to you.

SHRI VISHVAJIT {PRITHVIJIT SINGH: In fact, the Akali party took from Nihangs. its name They said. we are a replacement for the Nihans who have been protecting you all these years. That is why they call Akalis, themselves to catch the popular imagination, "Akali" meaning he who worships the Formless One. In fact, Bhai Khan Singh, who has been one of the greatest scholars of Sikh history and Sikh lUeraVure. has mentioned in his "Mahan Kosh*' —he quotes from the "Suraj Prakash" of Bhai Santokh Singh-that the Tenth Guru gave a blessing to Bhai Man Singh saying:

होवे प्रसन्न बर देवत जोवे,
पंथ खालसे में तब होवे,
तुझ सम वेख सुनाव विशाली ।
नाम निहंग अनेक अकाली ।
—meaning thereby: कि तेरा निहंग

He gave this vardaan and it is according to that, that the Nihangs have always acted. I would like to make just one last quotation from a book called "The Sikh Revolution" by Jagjit Singh, where he mentions the special role of the Nihangs. He says:

"Nihangs Akalis, like the or Shaheeds, were those volunteers who had dedicated their lives service of tlie Panth. the armed Maybe, they were a part, or an offshoot of the shaheeds. They off for life all the worldly connections, spent their entire lives in th_e Jathas, remained always teeth and to the ed were ever lives ready to lay down their the Panth. They were to the Sikhs what the Jannessears were to Turks, with the difference that the Nihangs or Akalis were honorary volunteers and not organised or paid by the State. The Nihangs were a dedicated and inspired lot, highly conscious of the Sikh mission and its revolutionary ideals.

This has been the role of the Nihangs and this is the role of th© Nihangs even today.

power."

I have heard all sorts of things being said here for the last two days. $A_s \quad Mr. \quad Khushwant \quad Singh \quad said \quad that he spoke with pain in his voice. I also have pain i_n m_v'voice. I would like to quote for the benefit of all my brothren, whether they belong to any caste or cree^ or community, those eternal words from the Japii$

Sahib, the morning prayer of the Sikhs which is recited by every Sikh practically every day:

गुर इंग्वर, गूर गारख बहाा, गुर पारद्वता माड, सवनां ियां का इक दाता, सा मैं विसर न जोई। Thank you, Sir.

MADAN BHATIA (Nominat-SHRI Mr. Deputy Chairman, Sir, 1 ed): have listened to the speech of my hon. friend, Mr. Khushwant Singh, with a bit of anguish. Before I deal with some of the points that he has raised^ I would like to- remind thi-; hon. House as to what Mr! Khushwant Singh said when he landed at Palam at the time when the operation was still under way. He said, this action had put the Sikhs out of the mainstream of Indianism. I should have expected expression of a little element of gratitude from Mr. Khushwant Singh today that it is this mainstream of Indianism which is flowing through the portals of this House which has given him the honour of standing on the floor of this honourable House and addressing the representatives of the Indian people. A few days later I read in the newspapers that Mr. Khushwant Singh has returned the Padma Bhushan. Till that time I did not know that he had been honoured with this particular award. But I was certainly re-difference! He returned knighthood so that India should be free. Mr. Khushwant Singh return^ ed his Padma Bhushan in support of those monstrous forces which had held the entire nation to ransom. I have also visited Amritsar. If there is any religious place whose sanctity and spirituality have been embedded deeply in my mind, it is the Harmandir Sahib because I have been visiting Harmandir Sahib right from my childhood. I am not a person who usually goes to temples. But whenever I have gone to Amritsar even, T have gone to Harmindir Sahib to na.v

[Shri Madan Bhatia] my obeisance I went to Amritsar this ijm, ia tne month ot June. Mr. Knushwant bmgn nas about ihe army action. I would like to bring to the notice of this honouris ole House and Mr. Khushwant Singh a very particular moving event. The first company of Indian soldiers was led by a young Sikh Captain. The the Parikrama moment they entered and were pushing on and travelled hardly ten or fifteen paces, they were faced with such intensive crossfire from all directions that they were completely immobilised and young Sikh Captain was wounded. But he did not lose his courage. He rallied his men and he Chem to proceed and he went on few paces, leading them. Another he was wounded a second time. he did not fall back. He rallied his men again and he called upon them, "This is your duty, let us proceed on". And when he proceeded on by a few more paces, he was wounded a third time and he fell. He became unconscious. He was removed to the hospital. • In the hospital when he regained consciousness the first words which he uttered were, "I want to go back to my men". But he was too seriously wounded join the armed battle again. I had the privilege to meet that young Sikh officer in the Jallandhar hospital and when I saw his battered and wounded body but with gleaming eyes,, in

hi_s battered and wounded body in his gasping breath and in his gleaming eyes I saw that spirit of India which has lived on down the centuries through the turbulent history of India the spirit of Indian brotherhood, the spirit of unity and integrity of India, the spirit of triumph of secularism over narrow parochial religiosity. What Mr. Khushwant Sin ch has said today constitutes grievous insult to this spirit of India 1 .symbolised by this youn? Sikh officer and given projection to in this White Paper in the last particular oaraeraph which is a befitting finale of this tragic episode, and that paragraph 12:

"Tlie action which the Governmen¹; has had to take in Punjab was neitner against the Sikhs nor the Sikh religion. It was against terrorism -and insurgency. The Sikhs are a well-integrated part of the Indian nation. They were second to none in their contribution in achieving and defending the country's freedom and the building of the economic strength of free India. The Sikh community stands firm, along with the rest of the nation, in its resolve to preserve and strengthen the unity and integrity of the country."

Mr. Khushwant Singh has said a lot about the Army action. Sir, I would like to say one thing.

If there is one monstrou_s force which has bedevilled human civilisation down the centuries, it is when religion has not mixed up with political violence. It is this monstrous force which led hundreds of thousands of Europeans to leave their hearths and homes in the 17th and 18th centuries to build up thier new homes in the hospitable climes America. It is this monstrous force which rained death and destruction on one little country, that is, Ireland, for centuries. And what has happenthe 20th century? It ig this ed in monstrous force which has bedevilled people of Palestine. It is this the monstrous force which ig raining ruination on the people of Lebanon. Sometimes this force overtakes State. Sometimes it becomes a challenge to the authority of the State. It is this force which is causing monstrous havoc in Iran today nnd in our subcontinent it was this particular monstrous force which disintegrated the country as it wa? known for centuries together. Now this monstrous force had gripped Punjab for the last four years and this monstrous force was aggravated by the fact that it was also motivated by the demand of secession. I respectfully submit that secession in itself contains alt the elements of anarchy. In this regard I would just like to quote Abraham Lincoln. He said:

"Plainly, the central idea of secession is the essence of anarchy. A constitutional majority is the true sovereign of a free people. Whoever rejects it does of necessity fly to anarchy, or despotism."

that be the challenge which was posed to the democratic values of secularism, unity and integrity of the country, what should have been the responsibility of the Government of ihe day? What was the constitutional duty of the Government of the day? I can do no better than quote the words of Abraham Lincoln again when he addressed the people of the South who were seeking to destroy the United States of America. He said:

"In your language my dissatisfied fellow country-men'and not in mine is the momentous issue of civil war. Government will not assail you unless you first assailed. You can have no conflict without being yourself the aggressors. You have no oath registered in Heavens to destroy the Government while I shall have the most solemn one of preserving and defending it. You can forebear assault upon it; I cannot shirk from the defence of it."

I would like to place on the record of this hon'ble House my tribute to the courage and fearless leadership of Mrs. Gandhi. She took up the challenge and met it in the words which were uttered by Abraham Lincoln to the people of the South. For generations to come, as long as India lives down the history there will always be a tribute paid to the leadership fearlessness and courage of Mrs. Gandhi for having given a new turn to the destiny of India.

I would like to make one more point. The Hon'ble Member, Mr. Advani, had said that he had nothing to say about what is contained in the White Paper. This is a remarkable statement coming from the leader of a political party which i.s aspiring to govern the destiny of the nation. I would respectfully submit that I want to draw the attention of this

honourable House to page 54 of the White Paper. Millions of people in this country are watching the proceedings of this House and the other House because they want to seek an answer to the question which have been posed by the White Paper on page 54. They are not interested in the political polemics of one political party or the other. In other agony and suffering, they want an answer from the representatives of the people to the questions which have been posed on page 54, and the questions are:

"Is it right for places of worship which are revered by millions to be used as arsenals? Is it right to transform such places into sanctuaries for criminals and subversive elements? And, above all, how do we prevent the secular foundations of our Republic from being eroded?" Mr. Advani has said that he has no comments to make on what is contained in the White Paper. It is a remarkable statement! He has nothing to say with regard to these particular questions the answer to which is being demanded by the people of India. And I am ' not surprised. In the last 36 years, the party to which he belongs has never had anything positive to say. Their only programme has been-and I have been aggrieved to see the proceedings of this honourable Houseeither to indulge in character assassination of the Nehru family or to propagate the poison of communalism in I respectfully submit, this country. Sir, that the honourable Prime Minister has replied with regard to first two questions that the religious places will never be allowed to used as arsenal of weaonns. with regard to the third question to what should be our role to serve and strengthen the foundations of secularism in this country, I would like to make a submission and this is my last submission. This is a very important submission which I would like to bring to the notice of the honourable Home Minister. I would like to make six suggestions.

[Shri Madan Bhatia]

The first suggestion is that any political party which operates from a religious place or funtions through religious idioms should be completely put out of the electoral processes of this country. (Interruptions) . It is necessary that such a 'political party should become the political leper India. It cannot ba that one individual member appeals to the religions sentiments of his electorate and he is held to be guilty of corrupt practice while, if the whole political party functions in this particular manner, we call it democracy. It is preposterous, it is ridiculous, and it reminds me of what Berrnard Shaw said that if you kill one man it is murder, but if you kill on a mass scale with the beats of drums as in the battle field, it is heroism. I would, therefore, respectfully submit that the time has come now when we must take this hard decision. Secondly, Sir, this is a poor developing country in which th© process of industrialisation is going to take many many more years. In Europe and in the West, there were forces of religion and communalism. But they were ultimately defeated by the process of industrialisation. That will take a number of years in this country. Therefore, it is necessary that in order to fight communalism... (Time bell rings) we must give to the people a socio-economic-cum-political fighting ideology. And, Sir, what is that ideology? It is that ideology which was enshrined in the Preamble to the Constitution under the leadership of Mrs. Gandhi, namely the Republic of India will be a socialist Republic. I, therefore, expect from the Congress Party under the leadership of Mrs. Gandhi that it would make socialism the battle cry of the people of India. I will just enumerate. Three, time has come that we must put an end to the denominational religious educational institutions. Article 30 must go. They have become the breeding ground of communalism in. this country. It is preposterous that the funds of the nublic exchequer in this country are being

used to foster the places where communalism is being bred. Four, and this is my very serious suggestion, it is time, Sir, that we must face the question; To what extent the framework of democracy which we haveadopted has fostered or retarded thf forces of unity and integrity in thi? country? We adopted the framework of Britain, because intellectually and politically we had been nurtured' on British political ^{ari}C» other constitutional traditions. The problems o>" Britain cannot be identified with, the problems of India. England is basically a small eountry and is basically a unified society. India is a vast country and a multiple society. The position of India has to be compared with the position of United States. And let us not forget while facing this particular question that a tremendous contribution has been made by the political framework of the Unite •' States in unifying the people of America into the mainstream of the United States of America. We have to face this question. If we do not face it today, we shall have to face it tomorrow.

With that, Sir, ultimately I would respectfully submit only this much. The hon. Prime Minister has said yesterday that it is time to consider that we shall build bridges; let not our thinking be deflected by the visions of the ballot boxes. The nation is in agony and the nation is suffering. The nation wants a national, unified approach to deal with monstrous forces which have bedevilled the unity, integrity and all the cherished values of the nation.

Tiiank you. (Interruptions)

SHRI MURASOLI MARAN (Tamil Nadu): Mr. Deputy Chairman, the Prime Minister made an emotional speech yesterday, bringing home the point that army action in Amritsar was inevitable. Sir, I do not think, like the Greek drama all the incidents led to the tragedy of an army action in Amritsar Golden Temple. Many people did not like the voice of Mr.

ashwant Singh. Now he has be-(omc suddenly an anathema to them. But how two o'f the Members have resigned from the Congress Party? For example, Sir, Mr. Amrinder, Singh >:-Prince of Patiala, has not only resigned from the Congress Party but he has also resigned from Parliament also, saying that his "feelings were grievously hurt." So also Mr. Devendra Singh Garcha, Member of Parliament belonging to tb,? Congress Party, lias resigned from the party. More than anything else there were desertions in th* Army. Perhaps for the Hist time in the history of the country gftich extreme things, unprecedented thing's, have taken place. That is why many Sikhs are seething with indignation and anger about what happened in the Golden Temple. For them it is their Mecca. For them, such kind of things did not take place in tlie last 400 years of their history.

Sir, in this context comes their White Paper. I think it is totally a misnomer. We Members of Parliament herein this House and in the other House wanted the White Paper en the extremist activities in Punjab. Here what is given is a White Paper on the Pun.iab agitation. What j_s the agitation? Terrorist agitation is going on. Sir, I think it is totally :> misnomer. So 1 wold say after Operation Blue Star' here comes 'Operation Whitewash.' Sir we thought the White Paper would be a dispassionate study. But this, is the official version and it is incomplete and distorted. It does not give an answer *.n many of the question*. For example H does not explain the genesis o^ Bhindranwale phenomenon. It does not say why no serious attempts have been made to bring Bhindranwale t" hook for his terrorist activities or why he was beyond the reach of law for such a long time. We could not find an answer to this questipn in this Vahite Paper.

Now, the dominant question that haw *ic* be answered is whether what hap-

pened on June 6, could have been avoided or not. I would say that this is the crux of the problem. My reply is that it could have been avoided. The Army action could have been avoided. On more than three occasions, the Government and the Akalis very nearly came to a solution. On November 2, 1982, an understanding was reached with the good offices' of Mr. Swaran Singh. On November3, the next day, a statement was read in Parliament by the then Home Minister. But the statement was different from the understanding. That was the first occasion. Here we should take note that the Akalis took a reasonable stand because of 7 other parties. On November 18, an aircraft was kept ready to go to Amritsar. Who went hack on this agreement? Definitely the Government went back on this agreement. Again, on April 20, U83, an agreement was arrived at in the tripartite conference. Only the modalities of implementation were to be worked out. Once again the Government went back. Again on June 30, 1983, tha opposition parties worked out a consensus on territorial disputes. At all time, the Akalis were prepared to accept a package deal. In one Consultative Committee meeting of the Home Ministry, the then Home Minister. Mr. Sethi, said that the Congress Party would share power with the Akalis. The next day he went back. I do not want to go into all the details. I want to ask thi.-' question. Why did the Government allow to slip the opportunity of finding a political solutions? Is it casual or intentional? The iiis-wer is v-'-y crucial. Sir, you allowed the situst'on to go from bad to worse. (*Time bell rings*) What is that?

SHRT PARVATHANENI UPEND-RA: You flor't ring the bell when others speak. It is very unfair.

MR. DEPUTY CHAIRMAN: Please conclude now. (Interruptions) There is no time. Please conclude.

SHRI MURASOLI MARAN: You allowed the situation to go from bad 1 to worse. At that time you had ho

[Shri Murasoli Maran] political solution, but finally you found a military solution. There was a small wound. You have cured it. You allowed the gangrene to develop so that tive leg is amputated. That is what has happened today. There is no use of criticising the Akalis. I would say that Akail Dal is one of the few parties in India that if they give a call to fill up the jails, one lakh people would court arrest which cannot be done by many of our national parties.

MR. DEPUTY CHAIRMAN: That will do. (Interruptions) There is a limit to everything. Mr. Dhabe, please.

SHRI PARVATHANENI UPEND-RA: All the irrelevant things have been allowed to be said.

SHRI V. GOPALSAMY (Tamil Nadu): You won't hear the other point of view.

MR. DEPUTY CHAIRMAN: We have heard all' the points of view. There is a time limit. What can I do.

SHRL LAL K. ADVANI (Madhya Pradesh): He is entitled to take his party's time.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI MURASOLI MARAN:. You have to give me some time.

MR. DEPUTY CHAIRMAN: No, I cannot. Somebody will have to suffer.

SHRI MURASOLI MARAN: I cannot suffer for somebody.

Sir, I .should not be ihe casualty.

?. P.M.

SHRI V. GOPALSAMY: Sir, it is not fair... (Interruptions)

MR. DEPUTY CHAIRMAN: All right, you finish within two minutes.

SHRI MURASOLI MARAN: Pleasegive me some more time.

Sir, the Akali Dal had the privilege of having nine secret meetings with the Government. So, I do not find fault with the Akalis. Yesterday the Prime Minister said that the agita-

tion went out of the control of the Akalis. That is true. At the same time it is also true that Bhindranwale also went out of the control of the Congresss Party.

Sir, it is a sentimental question. The Prime Minister said that we should apply the healing touch. But, Sir, what is happening now? The healing touch is very much necessary. It should be given and administered by all of us. But what is happening? You have amended the National Security Act just to scuttle the habeas corpus petitions of Longowal and other Akali leaders in the Supreme Court. Is it a healing touch? Sir, you have extended the period of preventive detention for two years. Now you can put anybody behind the bars for two years without trial. Is it the healing touch? Sir, you havo brought the Special Courts ordinance by which anybody found in the so- cal.'ed terrorist affected area can tried in camera by a Special Court without the presence of the press and the public. The Centre can decide which Judge can try which group. Sir, is it a healing touch? Now you have amended the Evidence Act also so that so-called the disturbed area, if any person is arrested, he and not the public prosecutor should prove his innocence. Is it the healing touch? Sir, these sorts of laws arc not to be found in any democratic country in the world. Probably, in the Northern Ireland called Ulster you may have this. They call the Special Courts as Kangaroo courts where there is no jury.

Sir, I would warn you, if you apply these draconian Acts in Punjab, If you institute Kangaroo courts in Punjab, then Punjab wiH become other Ulster of India. This is nol healing touch. The the present Home Minister is a compassionate man. He is Raj Guru. Tlie Prime Minister wants to build the bridge-; that have broken. I would request him not to use these draconian laws, not to apply these draconian laws in Punjab. It would not lead to recorteiliation. That is why, Sir, I request you to drop this idea.

Sir, the Army went there to flush out the terrorists from the Golden Temple. Their ta_sk is over. Whv should they remain there? If you give the reason that they are still searching for the secret ammunitions, it would not hol<j water. That is why, Sir, it is not good to politicise the Army. They are like maneaters. If they taste one drop of human blood, then it is dangerous. They will get ideas. Sir, Army is the one infrastructure of the State which has not heen spoiled yet.

Sir, I demand that the Army should be withdrawn from the Golden Temple. The Akali leaders should be released, and tripartite talks should be conducted thereafter. Then only, Sir, we can really build a bridge.

SHRI S. W. DHABE (Maharashtra): Mr. Deputy Chairman, Sir, I only want, to raise two point:; in this connection—firstly, the total failure of the Intelligence of the Punjab Government, and secondly of the political leadership.

Sir, it has been stated in this White Paper at page 29 that the Akalis were not in a position to control the terrorists and that Shri Bhindranwale had taken possession of the Akal Takht and other things. And at page 33 it has been stated that terrorists were occupying some of the private houses near the Golden temple with a view to improving their tactical position and that they had their ammunitions there. And the greatest admission in this White Paper is at page 54. I would like to know from the hon. Minister what he has to say on this. I am reading jt. "By about the middle of 1&83, anti-national and terrorist groups had established complete control over the Golden Temple and converted it into the main base for their operations." Therefore, it ia too late to say, they were not knowing about it. The paper itself

by middl_{e 0}f 1983, teradmits that rorists had taken complete control. That means the terrorists had complete hand in this matter; they were armed- they had made it an arsenal and this information was available with the Government but the Government had always said in this House that there was no evidence and they want to talk it out and would not allow army t_c enter into the Temple and they will respect the sentiments of the Sikhs. Therefore, the first question that I would to ask is whether it is a fact that they knew what was going in by the middle of 1983. Then a number of pictures are given here, i have numbered them. On the fifth picture, loophole of the pill-box of machine gun that had been constructed cutting the marble wall;, of the Akal Takht, has been shown. That means. marble wa'l had already been and they had made arrangements for firing from that position. But there is no mention when was it found. At what point of time was it noticed'.' How all these things went unnoticed when so many arrangements had been made? All these pictures are rather against the Government. These tures show that preparations, were going on for a long time. Whyaction was taken? 'Secondly, no paper say, that there is n\ dispute about the religious demands. only dispute is about Chandigarh and sharing of waters. These are demands which led to the dispute between the Akalis and the Government. This is not the demand of Akalis alone; it is the demand of the peoole, and it is a politica! of the Government Total constitutional machinery has collapseaV. Darbara Singh ' Ministry wag shown favouritism and Central Government only suspended the Assembly, stil! keeping the MLAs in tact. What for? What was the reason? Why so much favouritism was shown to Puniab when you dismissed Sikkim Jammu and Kashmir Governments even without an enquiry. The Prime Minister said yesterda, about it. We know how they are doing in Punjab.

[Shri S. W. Dhabe] in Rajasthan, in Himachal Pradesh, and how they took over in Haryana. People want elections in these States. But it is the fragmented ruling party which is responsible for the situation in Punjab. Why should they not be in a position to take a decision when the Prime Minister ig so strong and she is so much applauded in the she is so much applauded in the House but why they cannot take a decision within the party. They could not decide on the Chandigarh issue, not on the sharing of waters issue. It is therefore the failure the ruling party. I therefore finally say that I $endor_{se}$ what Shri Khushwant Singh has said. There is need to immediately withdraw the army and give a healing touch so that a solution could be found. Time has: come when a political solution to the problem should not be delayed which will otherwise result in anarchy in the countty.

THE MINISTER OF HOME AF-FAIRS (SHRT P. V. NARASIMHA RAO); Mr. Deputy Chairman, 16 hon. Members have spoken on this subject and I am grateful to them for whatever the_v said and in whatever manner they said it. There is hardly anything for me t₀ comment on the manner because, this I had thought to be an occasion for sober, dispassionate thinking and also some peep into the future. This document Sir-, was not meant to be rhetorical. If ha;3 not claimed to give anything more than the bare facts that should V known to everyone. As one hon. Member said, even these facts, most of them, are known. But they have come to the notice of persons over a period of time and their total impact had to be brought out by some kind of a compilation and also volunteering some information which may Or may not be availah'e to th*» general public. So, as White Papers go, the format of the White Paper has b/*en maintained and t)he style of the narrative is retrained. The fewest possible words have been used nnd, therefore on the format of the While Paper I would respectfully

submit that it is exactly what it hould be. Nothing more. Nothing le=s. The only question which has been raised is whether it reveals something, or more than what it reveals, it conceals. I will come to that presently. Yesterday, the Prime Minister and Sardar Darbara Singh and other Members nave dwelt upon m=mv of the aspects contained in the White Paper and also the background that is neces&ary for understanding the White paper. I shall not repeat what ali has been said already.

The main thrust has been given by the Prime Minister. What does Government stand for? What we do not want to do, what we would like to do, both the negative side end the positive side. On this, the final word has been said by the Prime Minister.

I would only like to go into tne nitty gritty of the whole thing, because, through many speeches here, unfortunately, by taking recourse to what is nailed suggestion falsi and suppressio veri, a certain atmosphere seems to have been created, whereby, perhaps, a doubt that this problem could have been solved earlier and because of the Government, this has not been solved, has been created. This, I would like to submit is entirely wrong.

If the negotiations started in 1981, it is fantastic to say that someone was scheming to continue the negotiations unit 1985 so that some political benefit could be gained by the party, by, the Congress I Party. I cannot conceive anything more fantastic ,more unthinkable, that this. This is sheer hindsight. We are in 1984, the latter part and, therefore these are being improvised. Nothing more than this. What is the nitty gritty? This resolution was passed by leaders of all the opposition parties and this was the blue print, this wa_{s} the Magna Carta on the basis of which everything would have been quite easily done.

SHRI LAL K. ADVANI: Not my party.

SHRI P. V. NARASIMHA RAO: Okay, honourable exceptions. This is the burden of the song.

May I, Sir, with your permission, read out the crucial portion, the operative portion I quote: "During the tripartite talks between the Government and the Akali leaders and the opposition parties, difference_s on the issues involved were considerably narrowed down ___ " It is a question of how wide they were, how less wide they became before any one can claim that the, were narrowed down and even if they were narrowed down, they were not reduced to nil let us face that... "The "Union Government has already accepted the religious demands of the Sikh_s and since the managing committees of all the seven historical Gurdwaras have adopted resolutions endorsing the demand for the enactment of an All-India Gurdwara Act, there should not be any difficulty now in accepting this demand...... How many ,gurdwara, were involved in the demand, whether the number was seven, whether it was ten, how it went up to 30, that is a 'story which has been given in the White Paper.

"A_s regards ^{the} other demands, a Commission has already been appointed to go into the question of restructuring Union-State relations....... "That in the Sarkaria Commission. How the insistnee was made V>y the Akali Ieader_s that we should mention, the Government should mention the Anandpur Sahib Resolution while appointing the Sarkaria Commission, is also known history. Government did not agree t₀ it. but this was very much there. That i_s being ignored here.

"On the river waters dispute also a broad understanding was reached *Ith fcfab help of the opposition partie« during the tripartite talks to refer th* dispute to a Tribunal under tbe interstate Water Dispute Act..." Wfett Js to be referred, that fe not

referred to here in the resolution. It If the dispute' only. What are the ingredients of the dispute, what was agreed to be referred? Was there anything on which jthere was agreement or wais there complete agreement on what was to be Thi_s is not given in this. ferred? ". .. Then the only issue that remains to be settled now is that of Chandigarh and other territorial disputes ween the two States of Punjab and Haryana. The meeting felt that a reasonable settlement of this problem can be found. The meeting is of the opinion that as broadly agreed in the tripartite committee meeting Chandigarh should go to the Punjab and in a spirit of give and take certain areas of Punjab be transferred to Haryana..." Sir this is absolutely vedantic".. Certain areas from Punjab should be transferred to Haryana. Haryana has to be givlen adequate financial compensation of building its capitals all the other claims and counter-claims in regard to territories can be referred to a Tribunal..." Sir, can any one, any hon. Member, seriously suggest or claim, that on basis of this resolution a solution can be arrived at, or that this resolution really spells out a solution? 1 would like to know. (Interruptions). Please listen to me. And what happened to this resolution? What happened to this resolution even as it is? The very next day press reports on the meeting of the proceedings of the opposiiton conclave held in New Delhi on 30th June, 1983, said that the Lok Dal representatives had reservations on the resolution to extent that they felt any solution of the terriorial issue should be made in consultation with Harvana. we started consultation with Haryana. And what is the result? The is that it has not been possiresult ble for the two States to agree on what areas should" come from Pun-Jab to Haryana in lieu of the fact that Chandigarh would go to Punjab. This is the crux of the whole matter. And this is what Prime Minister said in her broadcast speech. And the

hon. Member says: "What were you doing for one year? I said so on the 30th ol June, 1983 and the same thing i_s said by the Prime Minister in 1984". So the conclusion of the hon. Member i_s that we woke up to their "great resolution" ofter one year. Now thia is not correct. What the Prime Minister said was the right answer to it because after all these efforts, she said, it hag not been possible to agree $_0n$ any of the details, how much territory should go, how many villages ghoubj go.

Again, Sir, the *Hindustan Times* of 2nd July had a news item under the heading "No unanimity on Formula". This news item gives interpretation of leader, of Akali Dal, Janata Party and Shri Charan Singh on the formula which was arrived at in the conclave meeting. Then again the Times of India reported the same. In the course of the debate on the adjournment motion regarding situation in Punjab on July 26th, Shri Charan Singh, who had attended the conclave meeting on the 30th of June, 1983, said—I wilj just read out what he stated:

"अगर मैं यह कहूं कि शाह कमीशन की रिपोट पर अमल होना चाहिए और चंडीगढ़ हरियाणे के पास रहना चाहिए और खरड़ तहसील भी हिरियाणे को दी जानी चाहिए तो भैं जानना चाहूंगा क कौन सी गलती करता हूं या हरियाणे वालें यह डिमांड करें तो कौन सी गलती करेंगे।"

This is the resolution: This i_s what you call the finale of the resolution! And you take this as containing a solution! 1 am surprised, I am amazed, I am astonished that thi_s should come from any Membe_r with any kind of seriousness: "what were we doing all the time?" We were doing exactly what this resolution suggested that should be done. Only, 4t just did not fructify.

Coming to the water dispute, you say a tribunal should be appointed. Yesterday the Prime Minister explained under what circumstances the case was withdrawn from the Supreme Court and an Award was given, an arrangement wag arrived at, then the Akali Dal said that they would not stand by it. Sir, I have some personal experience about it. I happen to be one of those who were talking with the Akali leaders, Let me first say that all our talks were conducted in an atmosphere of utmost cordiality at the personal level. The very first meeting in 1981 I had two meetings with the leadersthere was absolutely no personal rancour of any kind. They had their own point of view. They said: "You see, it is not a question of whether we are getting more Or less. It is a question of principle. Why should you pull the case out of the Supreme Court? Even if we get less, it doeg not matter. But it should" go back to Supreme Court. Or else we are not going to agree to this Award". What approach is this? It is evidently a political approach. It is evidently a party opproach. If it had not been a political approach, if it had not been a party approach, they would make their own calculation privately with the help of engineers; they would ask us: "Look could we have got anything more than this if we had proceeded in the Supreme Court?". If the experts had said that they would not have got more than this, they would still protest and make some noise, but finally would say: "All right, now that the Prime Minister has given this Award, let u_s agree", and put the Prime Minister under some obligation. That is what I would have done if I were in their position? But no, this was a party approach, this was a political approach, "come what may, I shall not, my party shall not agree to any award given by the Prime Minister of India".

Thi₃ i_g th_e approach. Now, what do they want? I_s it only Ravi-Beas? It is not Ravi-Beas alone. I am sure

Advaniji would know that. It is not Ravi-Beas—please understand. I am just addressing this to the hon. Members who thought this is Q^{ED}—quite easily done. It is not Ravi-Beas. What they wanted was the reopening of the 1955 arrangement, what the, wanted was the inclusion of the Jamuna waters-and that ifi where it broke. Can any honourable Member in this House seriously say that the 1955 thing as demanded by the Akali Dal should be reopened? Can he say that the Jamun_a waters also should form part of this? Now that we are going to refer it to the Tribunal—we have agreed to refer it to the Tribunal-but refer what? That is the question. And that is where the difference came. Any one honourable Member could tell me how the Akali Dai's request in thia respect is justifiable. So, how do you expect any solution to come? The solution could apparently come only when I accept in tato what the Akali Dal wants me to do.

SHRI LAL K. ADVANI: On this point they were forced to withdraw from this tripartite conference. Later on they .went back but in that conference ...

SHRI P. V . NARASIMA RAO: That is why they did not want a tripartite conference any longer.

SHRI LAL K. ADVANI: But the fact is, they had to withdraw.

SHHI P. V. NARAIMHA RAO: This i& one of the things, Advaniji. Later on they did not return to the tripartite conference at all.

SHRI LAL K. ADVANI: Once again.

SHHI P. V. NARAIMHA RAO: Once again. You know that. They came. Perhaps they found that they could not put as much pressure in a conference than could on me or the former Home Minister. So they thought that it is always

good to talk to the Government. They said, "we wiH talk to Government; we will not come back to the tripartite table.

SHRI SUSHIL CHAND MOHUN-TA (Haryana): This would amount 1 consettling settled things.

SHRI P. V. NARASIMHA RAO: Akalis not to take part in further tripartite talks." This is what they teaid on 18th or 19th of February. And what is the alternative left to us? Does the Government simply abandon Everything? We went to them again. We said all right; if you are so much against coming back to the tripartite table, would you like to talk to us? They said. "ye\$ but we would like to talk to you only subject to certain conditions." And I won't blame them because for them those conditions were important. They also considered it important to talk to the Government. But if the people knew and, particularly, who were holding the rifles in their hands came to know that the Akali leaders were having talks, then we would not have had the second round of talks. Between the first and second round something would have happened. That is why the Akalis wanted secret talks.

What is the great secret about it? "Secret" means that it should not be known to those who do not want these talks to take place. That is all-The secrecy is only in that. If others come to know, it does not matter, but it was very very important, extremely important that those who did not want the talks to take place or to fructify should not come to know that talks are taking place. And then they said, "No records, no minutes." So how you expect me to maintain minutes, how do you expeet me to place anything on the Table of the House? And, in fact, why should I have really included these nine meetings, even the mention of these nine meetings, in the White Paper?

V. Narasimha [Shri Ρ. Raol They were secret meetings, yes. I would not have mentioned them but for the fact that today, if they had not been have mentioned, everyone in this House, all .sections of the House, would have said, "You have been sleeping over the matter. What did you do after the tripartite talks broke down? That would have been the first unanimous question hurled at me by every Member in this House irrespective of party. And when people came and asked me, I talloed it. Many important journalists came and asked me, many reporters came and asked me: "Are you having secret talks?

कुछ सुन रहे हैं, राव साहब कुछ तो बताइये न, मैं लिख्गा नहीं, लेकिन बता-इये न ।
just for my background information मैंने कहा हम तो सैंकड़ों लोगों से बात करेंगे, अब इसमें किसके बारे में बताउं किसके बारे में बताउं सुनकर भी का बारो तुम को तो लिखना नहीं हैं।

This is how I parried questions. But our friend Badal said, "We are not having any at all talks." While I, parried the questions, from the other side comes a total denial. Where do I stand? Where does the Government stand? This was my predicament. That was the reason why we brought these things in. After a lot of deliberation, we had to take this course of bringing out the details about the talks in the White Paper.

Now I come to the second point. I am only trying to reduce the entire debate to a few issues. That would always be more convenient and we could save time. Yesterday, the Prime Minister replied to the question about Bhindranwale being a bosom friend of the Congress. This was one of the things that has been floated very freely. In addition to what she said------- I am not going to repeat what she said ------- I would like

to say that if he had been much a bosom friend of the Congress as early as 1981, how did it happen that the first demand of the Akali Dal was the unconditional release of Bhindran-wale—not today but to 1981, when their demands from 45 were reduced to 15 (the short-listed demands, mind you, not the 45 demands), how is it that the pride of place first is given to this demand? (Interruptions) It is for anyone to draw inference.

SHRI PARVATHANENI UPEN-DRA: We are not supporting the Akalis. But you cannot escape your portion of responsibility.

SHRI P. V. NARASIMHA RAO: The most important point on which everyone seems to have spoken Ls the foreign forces. I never expected, Sir, that after four and a half years of answering this question as Foreign Minister, I would have to answer the same as Home Minister. Particularly our friends from CPI, CPI(M) are always at me they have been at me: Why don't you name a particular country? As if, that is going to make a world of difference. The Prime Minister said quite clearly that you cannot prove a matter like this in a court of law, you cannot get the same kind of probative force to whatever information you have, which is insisted upon in the Evidence Act. Now I will tell you some straws in the wind. It is for anyone to draw conclusions. Instead of trying to draw the right conclusions, instead of taking this in the right spirit, instead of interpreting the restraint shown in this, which even the countries concerned have appreciated that their names has not come in the White Paper. Instead of doing all this what are we doing? Do you want me to dig up this and place it before the House and the nation? Is it possible? Is it desirable? Is tt possible for me to say that so and eo has done it? For instance, it is true that a few persons belonging to some

other country were among those killed in action. Whom did I blame for that? Whom should I name for that? It is clear and clearly, borne out by inspection and by facts that arms bearing marks of certain countries were found here. Whom did I blame for that? Do I blame the Head of the State or the Head of the Government or the Prime Minister or the Defence Minister? Whom do I blame? What is the point in asking me to name someone? Clearly naming is not possible. What we have to conclude is that arms have come from certain quarters; and persons have come from certain countries, and beware of that. This is all that can be said. This is all that can be done. Nothing more. Not only today—not even after this, I tell you we can be more specific. It will not be proper, it will not be possible to say that so and so is behind this. What all we can say is foreign forces or foreign hand. I cannot say such and such foreign person. What does hand mean? Hand means a force. Where I should not identify the person. I say it is a foreign hand. What is wrong about it?

What more needs tobe explained in that? I do not see anything more, So, I would respectfully submit to the House that enough has been said. If something needed to be said in .the White Paper which was advisedly not said, it was supplemented in the debate in this House. So, I do not think it is possible for me to say anything more than this. In fact, no one in this House, no one in this country has any doubt about the identity of the foreign hand. No one. It is only a little pinprick at the Government just to embarrass me and try to press me to say something which I should not say. This is all that is happening. Otherwise there is no illusion. There is no mistake. There is no doubt in anybody's

mind. Sir, why did the arms come into the Golden Temple complex. This is something like watching Ramayana the whole night and in the morning saying:

''राम और सोता का रिस्ताक्या था?''

This is about all. The arms coming into the Golden Temple, Government for whatever reason not being able to intercept them-this is the gist of the If we had intercepted whole thing. the arms then the White Paper would not have become necessary. debate would not have become neces-We were asked what were we. doing? Why did we not stop them? Why did we not stop arms coming into the Golden Temple? The Government is saying that for certain reasons of susceptibility we could not, in time—in time intercept these arms because a temple is normally not a place for keeping arms. You don't look for arms in a temple. Do you? We didn't? But when we came know, we told the SGPC, we told them: "Look, you are in charge of You are managing this this temple. temple. We have come to know that criminals are hiding here. We have come to know, we have reason to believe, that arms are being kept here. Will you kindly ask the criminals to get out?" We gave a list—X, Y, Z, A, B, C. "Will you see that arms are not kept there or whatever arms are kept are taken out?" If they done it, there was no question of any What the White Paper asks you is: Ask yourself. Ts it conceivable that all this would have happened without the knowledge of the SGPC? It was in our knowledge to some ex-The White Paper has said it. tent. Thousands of people are going into the temple. Is it possible to frisk every person? Would that not be resented? Ts it possible to search every truck that goes into the temple out of the hundreds that go and come? Ts it possible? How much time does one truck take to be completely And is it humanly possible searched? to do that? The most unfortunate

[Shri p. V. Narasimha Rao] part of it is that this temple had been made an arsenal, had been used for things for which no temple is used or should be used. Why don't we attack that point? Why do you say: Why did you not stop this? Why did you not stop that? The point is that I did not stop it because I had not expected such a thing to happen. When I came to know about it, I asked those who are in charge of the temple to help me. What is the reply that I get? "Nothing is happening here. There is no criminal here. There are no arms. What are you talking about?" And as the Prime Minister said yesterday, when we told them, "Look, this is happening; we know that this is happening. Let us discuss how to stop it", they said. "This is an extraneous matter." They refused to discuss it. How is it an extraneous matter? Can any hon. Member say that in the context of the Golden Temple, in the context of the entire agitation, in the context of all the demands, all the replies, all the correspondence that went on, and all the issues that have been thrown up, the question of the Golden Temple being used for this purpose is extraneous? Can anyone seriously say that? But they said it. Absolutely, flatly, they said, "Nothing doing. This cannot be discussed." So what do we conclude? All that was being done by Bhindranwale. But Bhindranwale should be released, according to the Akali Dal. Akali Dal tells us, "Nothing is happening here". And when we go in, we are blamed. Now, what kind of logic is this? I just cannot understand this. Therefore, Sir, the point is that now we have to look to the future, as many Members

My friend, Mr. Khushwant Singh, wanted me, wanted the Government to send in commandos or have a blockade: cut electricity, cut water, cut this, cut that and all would have come out.

have said.

यह तो चांदवीबी का किस्सा हो गया अकबर ने बाठ-दस महीने तक ग्रहमद

नगर के किले का महासिरा किया था तव भी चांदबीबी नहीं मानी ?

She did not surrender. This is history. So they want us to do an Ahmednagar in Amritsar on the Golden Temple. And when I inform this august House that there were more than 10,000 bags of wheat in the Langar and that there was a whole Sarovar for water, what is the kind of blockade I can do? So all these ideas are not practicable. And what would have happened? We had one experience of Moga. You surround a temple and thousands of people come from all sides. How do you stop them? Do you want to shoot them down outside? Is it possible? Is it not going to create a situation infinitely worse than the situation that we were faced with? What kind of a strategy is this? Coming from a writer, a military strategy of this kind is something which should not be taken seriously. That is all that one can say.

Sir, I come to the last point—Kar Seva. It is not true that the SGPC was kept out of it. There have been negotiations. They have been talked to. They have been given the first opportunity to do Kar Seva if they so wished. They were persuaded to take it up. First what we got in writing from the priests was unconditional. They said, yes, we are going to do it. Within 24 hours all kinds of conditions were put. About Akal Takht they were not prepared to say that they are going to repair it. They would have started it with Sarovar where everything goes under, nothing is seen, and for months and months, if not years, Akal Takht would have remained like that. Ts it good for the country?-I am asking. It is not because we want to do anything ourselves. Would any honourable Member say that Akal Takht should be left in that condition, for any length of time? Should the No. 1 priority not go to Akal Takht? We wanted this. They did not agree. They were not prepared to commit on anything. And

finally they said, every armyman, <ven in mufti, even not in uniform, should go and hand it over to us first and then it is up to us what We would like to do. Is it possible to accept this? In any case, what has Kar Seva got to do with the army? They are there in order to meet a particular situation. Their presence there has nothing to do with the Kar Seva. Thousands of people are coming and thousands more will come. Kar Seva will be done, because the devout people, Sikhs, Hindus, Muslims, everybody, would certainly want this to be reconstructed. Nobody would like these pock marks to remain for all times*. That is why it has to be' done and, as the Prime Minister said, it will be done.

Now about another dramatic incident which was cited here, very dramatic. An aircraft is waiting there at the airport. Some talks are going on here. Something has finally been settled. Someone is to take this to Amritsar to put the final seal. It is at that time that this Government went back on it and. therefore, it fell through. A beautiful scenaric with all the elements of suspense in it! But is that true? And if someone has been briefing honourable Members on these absurd lines, I only say, please don't believe...

SHRI MURASOLI MARAN: It has appeared in 'The Hindu'

AN HON. MEMBER: Mr. Khushwant Singh... (Interruptions).

SHRT P. V. NARASIMHA RAO: I am not talking about the Markists. I am talking about whoever is briefing. I like 'The Hindu' very mu^h. But I do not know whether you take it as a gospel truth in all situations. I do not know.

First of all, I would like to say that there is a discrepancy in the date mentioned by the honourable Member. The first secret meeting was on the 16th and 17th November. It has been mentioned here. It is a fact

that at this meeting, draft formulations on various issues which could form the basis of a settlement were discussed. If anyone wants to see how many papers and non-papers were discussed-I have not destroyed them still— you can step into my house. I will show them. You will need almost half the room to fill them with. So many papers and, in diplomatic language, non-papers were discussed. These non-papers flew around in their hundreds, I must say. Any number of people came to me with formulationsi. Yes, why not? If somebody has some bright idea which can disentangle the whole thing, why njot take it? Very patiently myself, Venkataraman or Pranab Mukherjee listened to them. Whosoever brought some idea or solution was talked to. Advaniji had a dig at me. He said I had become the de facto .Home Minister then. No.

SHRI LAL K. ADVANI: Nothing wrong about it?

SHRI P. V. NARASIMHA RAO: It is only factually wrong. It is a fact that at these meetings draft formulations on various issues which could form the basis of a settlement were discussed. However, no agreed draff had emerged. There were number of differences in the standpoint of Akali Dal and that of the Government on the issues under discussion. I have already related all the differences. We can give you a blank cheque. You tell us how Akalis are right and how we are wrong on any of these issues.

UPEN-SHRI PARVATHANENI DRA; Nobody supported Akalis.

SHRI P. V. NARASIMHA RAO: You did not. But it is not true that nobody sided with the Akalis and put the blame on the Government. Many did in this very debate. Here are the issues. Here are the Government decisions. Here are the Akali decisions. You be the judge. Therefore, it is fantastic again to say that something emerged and we killed it, I may further add that shortly after the meeting representatives of Akali

(Shri P. V. Narasimha Rao)

Dal informed that they consider inclusion of Yamuna waters an essential point of reference to the Judge who will adjudicate the river waters issue. Would you have liked me to take that as the starting point of negotiations? So, who broke it? Did the Government break it? Is it the case because the aircraft was waiting in Palam I should have rushed to occupy that aircraft anyhow? What kind of dramatisation is this? At every meeting with the Akali Dal leaders we had very, very cordial and friendly discussions. No rancour at all because we thought that those discussions would fructify. There was no question of blaming them. Even in the White Paper we have not blamed anybody. We are placing facts before you, what they said and what we said. It is for anyone to judge. There is no question of our blaming What happened anyone. at the very last meeting on 26th May? Mr. Badal said on the 22nd that they are not having any meetings with Government. On the 26th we had met, three days after he said that. This is the crux of the matter. That was the most crucial meeting in which Pranab Mukherjee and myself there. They said:

"हमारी सारी बात आप मान लोजिए और कौई तरीका नहीं हैं" जौ हम चाहते हैं सारी बात मान लोजिए। ग्रापसे इतना ही कहने के लिए हम आये हैं।

although it took two hours to bring that fatwa out. But that was Ihe crux •f the whole thing. Would any honourable Member ever have wanted me to agree? It was not possible. We have been taking the stand and no one in Parliament will really agree that we should agree to all the Akali demands. On Chandigarh, how Variations came including, at one meeting, the division of Chandigarh? Someone said that they were prepared to agree to a division, that they said so in one of the tripartite

meetings, in one of the asides, T do not know how it emerged. We' had not thought of a division of Chandigarh. But, if the Akali Party is going to agree to that, then, even so, we said. बताइये कहां करे।

Then somebody said, "Madhya Marg". Then somebody else said, "No Madhya Marg, because that would mean that somebody',s house would fall in Haryana who happens to be a Punjab .leader". How can such a thing happen? So, they suggested some other line. Now, one full meeting was devoted to this. Where do you draw the line? We never wanted to draw tlie line and we never wanted Chandigarh to be divided. were told by someone, by someone who is a knowledgeable person, who had been talking to them, that there is a possibility and if we press a they would agree. little, Well at that meeting—it was my impression -in any case at that meeting, they did not reject it. We had to go to another meeting to find it rejected. So, all these things have gone on for whatever reasons.. Again. not attributing motives. After am all live together. we have to That is a party with which we have to deal and there is no question of running down any party or any individual. The point is that the situation was such that they could not do anything and we could not da anything. In spite of all our efforts, we did not succeed, and this is story that is related in the White Paper. So, if somebody asks what we were doing all these days or months, this is my simple answer. please don't Therefore, motives and the_v will not stick in any case in the face of what has been said in the White Paper. That is the point and that is the purpose of this White Paper. Not to blame anyone, but at least not to let anyone blame the Government ad nauseam as has happened in this debate. Sometimes one feels hurt because all the restraint shown in this. White Paper, all the sobriety shown, all the factual authenticity shown, have been thrown to the winds by some of the speeches.

So, I would say, "Let us go back to the White Paper and this is a document which shows the way for the future also". In a very very sober manner it shows the wa_v and it shows what is on and what is not on. We want to take steps and we want to continue our efforts to find solutions. All these are on. What is not on is what the Prime Minister referred to yesterday.

So, this is the position. I can go into many more details. But I do not think that is necessary. I have given the spirit of the Government, the approach of the Government. Some of the points that were raised were just to create an impression that the Government are responsible for all the delays and they went back on everything and that was why everything fell through. That is not correct. In all sincerity I can tell you that that is not correct. If Akalis went back, I am not also blaming them because there had been pressures on them to go back everytime. You may remember that at every stage, when something was jelling, when something was seeming to fructify, there were fresh killings.

3 P.M.

This is well known. The technique is well known. Why should I blame them? What I am saying is that they were under pressure. They were under so much of fear of all kinds #iat they went on changing their attitude, their position. And the most important, the most dramatic, if I may say so, graphic, is article 25. When did they ever tell us what they wanted under article 25? When? Did they tell us here? Did they tell us outside? They said: we want article 25(2)(b) or whatever to be amended: on the third day we court arrest and we start an agitation. In my very first meeting I asked them-several important persons were there—I said: Did you ever tell us what you want about article 25? At least tell us now. I was alone in that meeting: other colleagues were not there.

मैंने कहा, ग्राप बताइये, क्या करना चाहिए।

They started looking at each other, (*Interruptions*) One . said something: the other contradicted. So I said:

यह ठोक नहीं हैं। म्राप बताइये, ऐसा क्यों म्रापने शरु किया ?

Why should you go to jail for this? We are prepared to look into it. If there is an_v doubt that article 25 is something which is not in your interest we are prepared to look into it. Why do you have to go to jail?" I asked them. You know, Mr. Deputy Chairman, in answer to that I got a few enigmatic smiles. (Interruptions) So, Sir, this is the story. We would like to look at it positively. But first normalcy has to come. There may be different opinions on what we mean by normalcy. Mr. Khushwant Singh said: ;you did all this and still terrorism is continuing, as if terrorism is something which can be switched off and on at will. (Interruptions) It is Dontinuing in many other parts of the country. It is continuing in the other border areas-for how many decades. I do not know. So does it mean that the action was wrong? What kind of logic is this? Therefore, normalcy has to come. Yes, everyone has to see to it that whatever feelings have been frayed, sentiments have been hurt, they will have to be mollified. But whatever is done, it cannot be at the cost of unity. That has of course to be understood. Within these limits certainly. Let us all try to obliterate the memory of this from the country, from the nation, from the mind of the nation. Government is all for it.

Failure of intelligence also has been mentioned. I do not think anything has been concealed in the White Paper. That aspect has been clearly brought out. To what extent intelligence was adequate, what was the deficiency, to what extent it was right—these things have been brought out. Naturally we will have to look into those things: if something has gone wrong how to set it right. So all this will have to be looked into. It will take time. It is not going to be done overnight

SHRI P. V. NARASIMHA RAO: But the point is that we are looking into the future in the right manner, in the right direction and in the right spirit, Sir. So I would like the House to pass this Resolution. (Interrwptions)

Mr. DEPUTY CHAIRMAN: Now we wiH take up the Calling Attention

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—

Recent Voilent Incidents of Communal Nature in Bhiwandi and Bombay

SHRI JASWANT SINGH (Rajasthan): Sir, I beg to call the attention of the Minister of Home Affairs to the recent violent incidents of communal nature in Bhiwandi and Bombay and the action taken by Government in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, it is a matter of great sorrow that communal strife took a considerable toll of life and property at Bhiwandi, Thane and Bombay in May, 1984.

SHRI JASWANT SINGH: I request the hon. Minister to wait. Let us be serious. We are talking about a communal riot which took away almost 250 lives. The Treasury Benches are more interested in leaving the House. They might as well wait for two minutes. I cannot hear anything.

MR. DEPUTY CHAIRMAN: The whole House has been sitting throughout the lunch. Naturally, Members would like to go out. Mr. Minister, please read from the beginning.

SHRI' P. VENKATASUBBAIAH: Sir, it is a matter of great sororw that communal strife took a considerable toll of life and property at Bhiwandi, Thane and Bombay in May, 1984

At a meeting organised by the

Hindu Maha Sangh at Bombay on 21st April, 1984, Shri Bal Thakre spoke , in critical terms of Muslims and what he called their anti-national activities. An Urdu weekly of Bombay, VAkhbar-E-Alam' tnaimely reported the speech in distorted terms alleging derogatory references about the Prophet in its issue of 13th May, 1984. Another weekly 'Sobat' of Pune carried a provocative article under caption 'Muslims cannot stay in India' in its issue dated 6th May, 1984. Muslims at Parbhani took out protest demonstrations from 7th May, 1984. An effigy of Shri Bal Thakre with a garland of chappals was taken out in a procession on llth May, 1984. Shiv Sainiks reacted by organising 'bandh' in parts of Bombay on the 16th and 17th May. This evoked counter-reaction in Bhiwandi which included hoisting of green flags by one community, which in turn led to altercations between the two communities. There was also some talk of a 'Muslim Sena' being raised.. These events led to riots in Bhiwandi which later spread to Kalyan, Thane city rural areas of Thane district and Bombay.

The State Government took immediate steps to control the situation by moving S.R.P. companies and also by deploying Army. The situation became almost normal by early June, 1984. These incidents, however, continued to take place in the latter part of June in Bombay and its suburbs and army was called in and normalcy was restored.

In these riots 278 persons lost their lives. 1307 cases were registered in which 3860 persons were arrested. 8587 persons were taken in preventive custody and 154 persons have been detained under the National included some Security Act which Shiv Sena Pramukhs. Cases have registered for inflammatory been utterances against Shri Bal Thakre the Editor of 'Sohat' and others.

The State Government took immediate steps to provide relief to the riot victims by organising relief